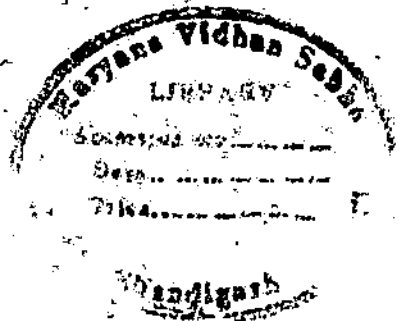


COMMITTEES

1998-99

Nishu
17/7/2000

(A REVIEW)



HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH

2000.

PREFACE

This Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha for the year 1998-99 :

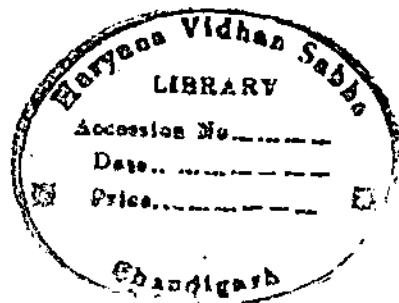
1. Committee on Public Accounts.
2. Committee on Public Undertakings.
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee of Privileges.
8. House Committee.
9. Library Committee.
10. Committee on Petitions.
11. Rules Committee.
12. Business Advisory Committee.
13. Committee on Suicide Committed by farmers.

CHANDIGARH

SUMIT KUMAR,
Secretary.

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6.	Committee on Subordinate Legislation.	61-69
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10.	Committee on Petitions.	95
11.	Rules Committee.	96
12.	Business Advisory Committee.	97-99
13.	Committee on Suicide Committed by farmers.	100.



HYSLS
17/7/2010

PUBLIC ACCOUNTS COMMITTEE

The Committee for the year 1998-99 was nominated by the Hon'ble. Speaker in pursuance to the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 20th January, 1998 to authorising him to nominate the members of the Committee on Public Accounts for the year 1998-99 which was notified vide Haryana Vidhan Sabha Secretariat Notification No. PAC-1/98/19, dated 7th May, 1998.

2. The Committee fixed/held a total number of 71 meetings during the period under review. The names of the Members and Number of meetings attended by each of the Member are shown in the following table :-

Sr. No.	Name of Member	Number of meetings attended
1.	Shri Sat Pal Sangwan, Chairperson	64
2.	Shri Banta Ram Balmiki, Member	69
3.	Shri Khurshid Ahmed, Member	67
4.	Shri Dhir Pal Singh, Member	67
5.	Shri Ashok Kumar, Member	71
6.	Capt. Ajay Singh, Member	64
*7.	Shri Anil Vij, Member	7
8.	Shri Niram Singh, Member	—
9.	Shri Somvir Singh, Member	54
**10.	Shri Bijender Singh Kadyan, Member	6

* Resigned from the Membership of the Committee on 29-6-98 and the Hon'ble Speaker, Haryana Vidhan Sabha has accepted the same with effect from 8th July, 1998.

** Nominated as Member of the Public Accounts Committee for the remaining period of the year 1998-99 against the vacancy cause by the resignation of Shri Anil Vij, M.L.A. from the Membership of the Public Accounts Committee. He has resigned from the membership of the Committee on Public Accounts with effect from 10th March, 1999 (A.N.) on his appointment as Minister of State.

REPORTS/ACCOUNTS EXAMINED

The Committee examined the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1994-95 and also examined the Report of the Comptroller and Auditor General of India for the year ended 31st March, 1994 (Remaining Paragraphs) and 31st March, 1995 (Civil and Revenue Receipts).

Meetings held and Business transacted

The dates of meetings, the number of Members presented and business transacted at each meeting are given below :-

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	14th May, 1998	7	Secretary, Haryana Vidhan Sabha explained the scope and functions of the Committee to the members.
2.	19th May, 1998	7	The Committee scrutinised the replies received from the Development Department in respect of paragraph No. 6.5 of the C & AG of India for the year ended 31st march, 1994 (Civil).
3.	26th May, 1998	7	The Committee scrutinised the quarterly progress report for the quarter ending 31-12-97 in respect of Mines and Geology Department.
4.	4th June, 1998	7	The Committee scrutinised the replies received from the Govt. with regard to the implementation of the outstanding paragraph of recommendation/observation made on the Report of the C & AG of India relating to the Printing and Stationery Department.
5.	9th June, 1998	7	(i) Oral examination of the Representatives of the Development Department in respect of paragraph 6.5 of the report of the C & AG of India for the year 1993-94 (Civil).

1	2	3	4
			(ii) The Committee decided to hold its meetings on 24th and 25th June, 1998 at 4.00 P.M. and 10.00 A.M. respectively at Shimla.
6.	18th June, 1998	8	(i) Oral examination of the Representatives of Haryana Rural Development Department in respect of paragraph No. 6.6 of the Report of the C & AG for the year ended 31st March, 1994 (Civil)
			(ii) The Committee decided to undertake its on the spot study tour to the certain schemes/projects (Farms) of the Development Department situated at Sirsa, Hisar and Bhiwani districts of the State w.e.f. 24th to 26th June, 1998.
			(iii) Consideration of papers placed before the Committee.
7.	23rd June, 1998	7	(i) The Committee partly scrutinised the replies received from the Govt. in regard to various paragraphs of the report of the C & AG of India for the year 1993-94.
			(ii) Due to some unavoidable circumstances the Committee decided to postpone its on the spot study tour to Sirsa, Hisar and Bhiwani districts which was to be undertaken w.e.f. 24th to 26th June, 1998. The Committee also decided to undertake on the spot study tour w.e.f. 30th June to 1st July, 1998 to Hisar and Bhiwani districts.
8.	29th June, 1998	7	The Committee informally discussed various matters in respect of on the spot study tour of the Committee for 30th June and 1st July, 1998.
9.	30th June, 1998	7	The Committee visited the Hisar district.

1	2	3	4
10.	1st July, 1998	7	The Committee visited the Bhiwani district.
11.	7th July, 1998	5.	Oral examination of the Representatives of the Agriculture Department in respect of paragraph No. 1.4, 1.7, 1.8, 5.1 and 5.2 of the Report of C & AG of India for the year 1993-94 (Revenue Receipts).
12.	14th July, 1998	6	Oral examination of the Representatives of the Transport Department in respect of paragraphs No. 1.8, 1.9, 1.9.1, 1.9.2 and 4.1 of the Report of C & AG of India for the year 1993-94 (Revenue Receipts).
13.	4th August, 1998	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Representatives of the Mines and Geology Department in respect of paragraph No. 1.4 and 1.8 of the Report of the C & AG of India for the year ended 31st March, 1994 (Revenue Receipts).</p>
14.	5th August, 1998	7	Consideration of papers placed before the Committee.
15.	11th August, 1998	7	Oral examination of the Representatives of the Co-operation Department in respect of paragraphs No. 1.4, 1.8, 5.1, 5.3 and 5.4 of the Report of the C & AG of India for the year 1993-94 (Revenue Receipts).
16.	12th August, 1998	7	<p>(i) Oral examination of the Representatives of the Power Department and the Haryana State Electricity Board in respect of paragraph No. 1.4 of the Report of the C & AG of India for the year 1993-94 (Revenue Receipts)</p> <p>(ii) Oral examination of the Representatives of the Animal Husbandary Department in respect of paragraphs No. 1.6, 1.8, 5.1 of the</p>

1	2	3	4
			Report of the C & AG of India for the year 1993-94 (Revenue Receipts).
17.	18th August, 1998	6	The Committee scrutinised the replies received from the Horticulture, Industries, Finance (Lotteries), P.W.D. (B&R) and Public Health Departments in respect of paragraph No. 1.8 of the Report of the C & AG of India for the year ended 31st March, 1994 (Revenue Receipts).
18.	25th August, 1998	6	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) The Committee scrutinised the replies received from the Health Department in respect of paragraphs No. 1.8, 5.1 and 5.5 of the Report of C & AG of India for the year ended 31st March, 1994 (Revenue Receipts).</p>
19.	1st September, 1998	6	Oral examination of the Representatives of the Social Welfare and Women & Child, Development Departments in respect of paragraphs No. 3.14 and 3.2 of the Report of C & AG of India for the year 1994-95 (Civil).
20.	2nd September, 1998	7	Oral examination of the Representatives of Agriculture Department in respect of paragraphs No. 3.3, 3.4 & 7.1 of the report of C & AG of India for the year 1994-95 (Civil).
21.	8th September, 1998	7	Oral examination of the Representatives of the Industries Department in respect of paragraphs No. 6.11, 6.3, 3.1.5 & 3.1.6 of the Report of C & AG of India for the year 1994-95 (Civil).
22.	9th September, 1998	7	Oral examination of the Representatives of the Education Department in respect of paragraphs No. 3.6, 3.7 & 5.3 of the Report of C & AG of India for the year 1994-95 (Civil).
23.	15th September, 1998	7	Consideration of papers placed before the Committee.

1	2	3	4																		
24.	16th September, 1998	7	Consideration of papers placed before the Committee.																		
25.	22nd September, 1998	7	The Committee scrutinised the replies received from the Irrigation Department in regard to implementation of recommendations/observations made by the Committee of the following paras of various Reports of the Committee :-																		
			<table border="0"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>15</td> <td>21st</td> </tr> <tr> <td>29</td> <td>23rd</td> </tr> <tr> <td>10</td> <td>32nd</td> </tr> <tr> <td>35 & 73</td> <td>34th</td> </tr> <tr> <td>26, 28,29 & 30</td> <td>38th</td> </tr> <tr> <td>24</td> <td>40th</td> </tr> <tr> <td>3,4,5. & 6</td> <td>42nd</td> </tr> <tr> <td>19</td> <td>44th</td> </tr> </tbody> </table>	Paras	Reports	15	21st	29	23rd	10	32nd	35 & 73	34th	26, 28,29 & 30	38th	24	40th	3,4,5. & 6	42nd	19	44th
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10	32nd																				
35 & 73	34th																				
26, 28,29 & 30	38th																				
24	40th																				
3,4,5. & 6	42nd																				
19	44th																				
26.	29th September, 1998	6	(i) Consideration of papers placed before the Committee. (ii) The Committee decided to hold its meetings at Haryana Bhawan, New Delhi on 14-10-98 and 15-10-98 to scrutinise the replies received from the Agriculture Department and P.W.D. (B & R) Department in respect of implementation of the observations/recommendations made by the committee in various paragraphs of different Reports.																		
27.	30th September, 1998	6	Oral examination of the Representatives of the Irrigation Department in respect of paragraphs No. 4.11 and 4.12 of the Report of C & AG of India for the year ended 31st March, 1995 (Civil).																		
28.	6th October, 1998	6	Oral examination of the Representatives of the Public Health Department in respect of paragraphs No. 4.1, 4.2, 4.3, 4.4 and 4.5 of the Report of C & AG of India for the year ended 31st March, 1995.																		

1	2	3	4
29.	7th October, 1998	7	(i) Oral examination of the Representatives of the Food and Supplies Department in respect of paragraph No.7.6 of the Report of the C & AG of India for the year ended 31st March, 1995 (Civil). (ii) The Committee decided to undertake its study tour to the States of Maharashtra, Goa and Karnataka from 29-11-98 to 11-12-98.
30.	12th October, 1998	7	The Committee scrutinised the replies received from the Agriculture Department in regard to implementation of recommendations/observations made by the Committee of the following paras of various Reports of the Committee :—

Paras	Reports
28	19th
29	22nd
56	32nd
33 & 34	36th
25, 55 & 56	38th
3 & 4	40th
35, 36, 37, 39 & 40	42nd
108,109 & 110	44th

31.	14th October, 1998	7	The Committee scrutinised the replies received from the P.W.D. (B&R) Department in regard to implementation of recommendations/observations made by the Committee of the following paras of various Reports of the Committee :-
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Paras	Reports
33	7th
14	28th
30	32nd
26, 27, 29, 31 & 51	36th
38, 57, 58,59, 60, 61 & 62	38th

1	2	3	4						
32.	15th October, 1998	7	<p>The Committee scrutinised the replies received from the P.W.D. (B&R) Department in regard to implementation of recommendations/observations made by the Committee of the following paras of various Reports of the Committee :—</p> <table border="0"> <thead> <tr> <th data-bbox="554 352 620 375">Paras</th> <th data-bbox="860 347 951 370">Reports</th> </tr> </thead> <tbody> <tr> <td data-bbox="554 395 685 418">37, 38 & 39</td> <td data-bbox="860 395 907 418">40th</td> </tr> <tr> <td data-bbox="554 443 765 534">64,66,67,68,69, 70, 71, 72, 73, 74, 76, 77 & 81</td> <td data-bbox="860 443 907 466">42nd</td> </tr> </tbody> </table>	Paras	Reports	37, 38 & 39	40th	64,66,67,68,69, 70, 71, 72, 73, 74, 76, 77 & 81	42nd
Paras	Reports								
37, 38 & 39	40th								
64,66,67,68,69, 70, 71, 72, 73, 74, 76, 77 & 81	42nd								
33.	22nd October, 1998	6	<p>(i) The Committee decided to postpone the oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Transport Department as he has shown his inability to attend the meeting of the Committee.</p> <p>(ii) The Committee decided to start the tour programme to the States of Maharashtra, Goa and Karnataka from 9th December, 1998 instead of 29th November, 1998 as decided earlier.</p>						
34.	27th October, 1998	7	<p>Oral examination of the Representatives of the P.W.D. (B&R) Department in respect of paragraphs No. 4.6,4.7 and 4.8 of the Report of the C & AG of India for the year ended 31st March, 1995 (Civil).</p>						
35.	28th October, 1998	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Representatives of the Finance Department in respect of paragraph No. 2.2.3 relating to Excess Over Grants/ Appropriation of the Report of the C & AG of India for the year 1994-95 (Civil).</p>						

1	2	3	4										
36.	3rd November, 1998	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Representatives of the Transport Department in respect of paragraphs No. 7.1 & 7.2 of the Report of the C & AG of India for the year 1994-95 (Civil).</p>										
37.	10th November, 1998	7	<p>The Committee scrutinised the replies received from the Excise and Taxation Department in regard to implementation of recommendations/observations made by the Committee of the following paras of various Reports of the Committee :—</p> <table border="1"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>62, 63, 64, 66, 67, 69 & 70</td> <td>34th</td> </tr> <tr> <td>91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 105, 106 & 107</td> <td>44th</td> </tr> </tbody> </table>	Paras	Reports	62, 63, 64, 66, 67, 69 & 70	34th	91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 105, 106 & 107	44th				
Paras	Reports												
62, 63, 64, 66, 67, 69 & 70	34th												
91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 105, 106 & 107	44th												
38	11th November, 1998	7	<p>The Committee scrutinised the replies received from the Health Department in regard to implementation of recommendations/observations made by the Committee of the following paras of various Reports of the Committee :—</p> <table border="1"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>53</td> <td>34th</td> </tr> <tr> <td>18 (b)</td> <td>38th</td> </tr> <tr> <td>89 to 93, 96 & 97</td> <td>42nd</td> </tr> <tr> <td>20, 27 & 28</td> <td>44th</td> </tr> </tbody> </table>	Paras	Reports	53	34th	18 (b)	38th	89 to 93, 96 & 97	42nd	20, 27 & 28	44th
Paras	Reports												
53	34th												
18 (b)	38th												
89 to 93, 96 & 97	42nd												
20, 27 & 28	44th												
39.	17th November, 1998	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Representatives of the Development Department in respect of paragraph</p>										

1	2	3	4										
			No. 6.6.8 IV (c) of the Report of C & AG of India for the year 1993-94 (Civil) and paragraphs No. 6.4 & 6.5 of the Report of C & AG of India for the year 1994-95 (Civil).										
			(iii) The Committee decided to postpone its study tour to the states of Maharashtra, Goa and Karnataka scheduled to be undertaken with effect from 9-12-1998 for the time being.										
40.	18th November, 1998	6	Oral examination of the Representatives of Animal Husbandry Department in respect of paragraph No. 3.5 of the Report of C & AG of India for the year 1994-95.										
41.	25th November, 1998	7	The Committee scrutinised the replies received from the Transport Department in regard to implementation of recommendations/observations made by the Committee of the following paras of various Reports of the Committee :—										
			<table border="0"> <thead> <tr> <th style="text-align: center;">Paras</th> <th style="text-align: center;">Reports</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">45</td> <td style="text-align: center;">19th</td> </tr> <tr> <td style="text-align: center;">18</td> <td style="text-align: center;">25th</td> </tr> <tr> <td style="text-align: center;">22, 23, 24, 25 & 26</td> <td style="text-align: center;">42nd</td> </tr> <tr> <td style="text-align: center;">81,82,83,84,85,86,87, 88,89 & 90</td> <td style="text-align: center;">44th</td> </tr> </tbody> </table>	Paras	Reports	45	19th	18	25th	22, 23, 24, 25 & 26	42nd	81,82,83,84,85,86,87, 88,89 & 90	44th
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45	19th												
18	25th												
22, 23, 24, 25 & 26	42nd												
81,82,83,84,85,86,87, 88,89 & 90	44th												
42.	26th November, 1998	7	(i) Consideration of papers placed before the Committee.										
			(ii) Oral examination of the Representatives of the Irrigation Department in respect of paragraphs No. 4.11, 4.14 & 4.15 of the Report of C & AG of India for the year 1994-95 (Civil).										
43.	1st December, 1998	7	(i) Consideration of papers placed before the Committee.										

1	2	3	4
			<ul style="list-style-type: none"> (ii) Oral examination of the Representatives of the Horticulture Department in respect of the paragraph No. 3.10 of the Report of C & AG of India for the year 1994-95 (Civil). (iii) Confirmation of proceedings.
44.	2nd December, 1998	6	<ul style="list-style-type: none"> (i) Oral examination of the Representatives of the Supplies and Disposal Department in respect of paragraph No. 7.8 of the Report of C & AG of India for the year 1994-95 (Civil). (ii) Oral examination of the Representative of the Printing & Stationery Department in respect of paragraph No. 7.7 of the Report of C & AG of India for the year 1994-95 (Civil). (iii) The Committee drafted and finalised its 47th Report for the year 1998-99 on the Appropriation Accounts/ Finance Accounts of the Haryana Government for the year 1994-95 (Civil). (iv) Confirmation of proceedings.
45.	8th December, 1998	7	<ul style="list-style-type: none"> (i) The Committee decided to hold its meetings at Faridabad on 29th & 30th December, 1998 to examine the Representatives of the Excise & Taxation Department in connection with various paragraphs of the Report of C & AG of India for the year 1994-95 (Revenue Receipts). (ii) Oral examination of the Representatives of the Town and Country Planning Department in respect of paragraph Nos. 6.8, 6.9, 6.10, 6.11 and 7.1 of the Report of C & AG of India for the year 1994-95 (Civil).

1	2	3	4
46.	9th December, 1998	7	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Resumption of oral examination of the Representatives of the Transport Department in respect of Paragraph Nos. 7.2 (i), 7.2 (ii) & 7.2 (iii) of the Report of C & AG of India for the Year 1994-95 (Civil).</p> <p>(iii) The Committee decided to undertake study tour to the States of Maharashtra, Goa and Karnataka from 4th January to 16th January, 1999. The Committee also decided to hold its own meetings at Varindavan Garden on 12-1-98 and in Haryana Bhawan, New Delhi on 4-1-99 and 16-1-99 before proceeding and after the study tour.</p>
47.	15th December, 1998	7	<p>Oral examination of the Representatives of the Forest Department in respect of paragraph No. 3.8 of the Report of C & AG of India for the year 1994-95 (Civil).</p>
48.	16th December, 1998	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Representatives of the Local Government Department in respect of paragraph Nos. 6.1 & 6.2 of the Report of the C & AG of India for the year 1994-95 (Civil).</p> <p>(iii) The Committee slightly changed the earlier approved tour programme and decided to proceed on tour w.e.f. 6-1-99 instead of 4-1-1999 and also decided to hold its own meeting at Ooty on 15-1-99 in place of Varindavan Garden.</p>
49.	22nd December, 1998	8	<p>Resumption of oral examination of the Representatives of the Public Health Department in respect of paragraph Nos.</p>

1	2	3	4																		
			7.1.10 (i), 7.1.10 (ii), 7.1.10 (iii), 7.1.10 (iv) and 7.1.10 (v) of the Report of C & AG of India for the year 1994-95 (Civil).																		
50.	28th December, 1998.	7	Resumption of oral examination of the Representatives of the Public Works Department (B & R) in respect of paragraph Nos. 4.9 and 4.10 of the Report of C & AG of India for the year 1994-95 (Civil).																		
51.	29th December, 1998	7	The Committee discussed with the representatives of the Excise and Taxation Department, the paragraph Nos. 1.4, 1.5, 1.6, 1.7, 1.8, 2.1, 2.2, 2.3, 2.4, 2.5 and 2.6 of the Report of the C & AG of India for the year ended 31st March, 1995 (Revenue Receipts).																		
52.	30th December, 1998	7	The Committee resumed the discussion with the representatives of the Excise and Taxation Department, the paragraph Nos. 2.7, 2.8, 2.9, 2.10, 2.11, 2.12, 2.13, 4.1, 4.2, 4.5, 4.6, 4.7 and 4.8 of the Report of C & AG of India for the year ended 31st March, 1995 (Revenue Receipts).																		
53.	4th January, 1999	7	The Committee scrutinised the replies received from the Government in regard to implementation or recommendations/ observations made by the Committee of the following paras of various Reports of the Committee relating to various Departments:—																		
			<table border="0"> <thead> <tr> <th data-bbox="620 1159 685 1180">Paras</th> <th data-bbox="926 1159 1019 1180">Reports</th> </tr> </thead> <tbody> <tr> <td data-bbox="620 1208 685 1229">29, 30</td> <td data-bbox="926 1208 976 1229">21st</td> </tr> <tr> <td data-bbox="620 1252 648 1273">47</td> <td data-bbox="926 1252 976 1273">23rd</td> </tr> <tr> <td data-bbox="620 1295 685 1317">54, 58</td> <td data-bbox="926 1295 976 1317">25th</td> </tr> <tr> <td data-bbox="620 1339 685 1360">49, 55</td> <td data-bbox="926 1339 976 1360">26th</td> </tr> <tr> <td data-bbox="620 1383 794 1404">61, 69, 71 & 76</td> <td data-bbox="926 1383 976 1404">32nd</td> </tr> <tr> <td data-bbox="620 1427 648 1448">38</td> <td data-bbox="926 1427 976 1448">18th</td> </tr> <tr> <td data-bbox="620 1471 648 1492">25</td> <td data-bbox="926 1471 976 1492">19th</td> </tr> <tr> <td data-bbox="620 1515 648 1536">16</td> <td data-bbox="926 1515 976 1536">22nd</td> </tr> </tbody> </table>	Paras	Reports	29, 30	21st	47	23rd	54, 58	25th	49, 55	26th	61, 69, 71 & 76	32nd	38	18th	25	19th	16	22nd
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61, 69, 71 & 76	32nd																				
38	18th																				
25	19th																				
16	22nd																				

1	2	3	4
54.	6th January 1999	5	The Committee framed the questionnaire to be discussed with the Sister Committees during its tour to the States of Maharashtra, Goa and Karnataka from 6-1-99 to 17-1-99.
55.	7th January, 1999	3	The Committee discussed the matters of common interest with the Sister Committee of Maharashtra Legislative Assembly.
56.	9th January, 1999	3	The Committee discussed the matters of common interest and procedural matters with the Secretary of Goa Legislative Assembly.
57.	12th January, 1999	3	The Committee discussed the matters of common interest with the Sister Committee of Karnataka Legislative Assembly.
58.	15th January, 1999	3	The Committee reviewed the discussion held with the Chairman of the sister Committee of Karnataka Legislative Assembly.
59.	17th January, 1999	5	The Committee reviewed the discussions held with the Sister Committee of Maharashtra Legislative Assembly and Secretary Goa Legislative Assembly.
60.	21st January, 1999	6	<p>(i) Confirmation of proceedings.</p> <p>(ii) The Committee drafted and finalised its 48th Report for the year 1998-99 on the Report of the C. & AG of India for the year ended 31st March, 1994 (Remaining Paragraphs) and 31st March, 1995 (Civil and Revenue Receipts).</p>
61.	16th February, 1999	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of the representatives of the Public Health Department in respect of paragraph Nos. 4.1.10 (vi), 4.1.10 (vii), 4.2, 4.3 and 4.4 of the Report of C & AG of India for the year 1994-95 (Civil).</p>

1	2	3	4																
62.	17th February, 1999	6	Resumption of oral examination of the representatives of the Irrigation Department in respect of paragraph No. 5.1 of the Report of C & AG of India for the year 1994-95 (Civil).																
63.	22nd February, 1999	8	(i) The Committee scrutinised the replies received from the Government in regard to the paragraphs relating to Revenue Department of the Report of C & AG of India for the year ended 31st March, 1994 (Revenue Receipts).																
64.	24th February, 1999	8	The Committee scrutinised the replies received from the Industries Department in regard to implementation of recommendations/observations made by the Committee of the following paras of various Reports of the Committee :-																
			<table border="1"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>8</td> <td>6th</td> </tr> <tr> <td>5</td> <td>9th</td> </tr> <tr> <td>2</td> <td>16th</td> </tr> <tr> <td>10</td> <td>22nd</td> </tr> <tr> <td>4,6,7 & 8</td> <td>32nd</td> </tr> <tr> <td>11, 12 & 54</td> <td>34th</td> </tr> <tr> <td>13</td> <td>36th</td> </tr> </tbody> </table>	Paras	Reports	8	6th	5	9th	2	16th	10	22nd	4,6,7 & 8	32nd	11, 12 & 54	34th	13	36th
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2	16th																		
10	22nd																		
4,6,7 & 8	32nd																		
11, 12 & 54	34th																		
13	36th																		
65.	25th February, 1999	8	The Committee scrutinised the replies received from the Revenue Department in regard to implementations of recommendations / observations made by the Committee of the following paras of various Reports of the Committee :-																
			<table border="1"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>39</td> <td>22nd</td> </tr> <tr> <td>25</td> <td>32nd</td> </tr> <tr> <td>29, 30 & 31</td> <td>34th</td> </tr> <tr> <td>48</td> <td>36th</td> </tr> <tr> <td>3.8</td> <td>38th</td> </tr> </tbody> </table>	Paras	Reports	39	22nd	25	32nd	29, 30 & 31	34th	48	36th	3.8	38th				
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25	32nd																		
29, 30 & 31	34th																		
48	36th																		
3.8	38th																		

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			90, 91 & 92 40th
			102 42nd
			65 44th
66.	3rd March, 1999	8	Oral examination of the representatives of the Revenue Department in respect of paragraph Nos. 1.4, 1.6, 1.7, 1.8, 1.9, 3.1 & 3.2 of the Report of C & AG of India for the year 1993-94 (Revenue Receipts).
67.	9th March, 1999	7	Resumption of oral examination of the representatives of the Revenue Department in respect of paragraph Nos. 3.2 & 1.4 of the Report of C & AG of India for the year 1993-94 (Revenue Receipts) and paragraph Nos. 6.6, 3.13 of the Report of C & AG of India for the year 1994-95 (civil).
68.	10th March, 1999	7	<p>(i) The Committee partly scrutinised the replies received from the Town and Country Planning Department in respect of agenda left over from the meeting held on 8-12-98.</p> <p>(ii) The Committee decided to inspect the various projects of Irrigation Department located at Slapper, Pandoh, Manali, Sunder Nagar, Nangal and Tajewala Head Works w.e.f. 25th March to 30th March, 1999.</p>
69.	16th March, 1999	6	Resumption of oral examination of the Town and Country Planning Department in respect of paragraph No. 6.7.7 of the Report of C & AG of India for the year 1994-95 (Civil).
70.	17th March, 1999	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of the Representatives of the Transport Department in respect of paragraph No. 7.2 (iv) of the Report of C & AG of India for the year 1994-95 (Civil).</p>

1	2	3	4								
71.	30th March, 1999	7	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinised the quarterly progress report received from the Home Department in regard to the following paras of various Reports of the Committee :-								
			<table border="1"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>26</td> <td>28th</td> </tr> <tr> <td>15 & 16</td> <td>40th</td> </tr> <tr> <td>48, 49 & 50</td> <td>42nd</td> </tr> </tbody> </table>	Paras	Reports	26	28th	15 & 16	40th	48, 49 & 50	42nd
Paras	Reports										
26	28th										
15 & 16	40th										
48, 49 & 50	42nd										

The Committee held meetings at places out side Chandigarh as per detailed below:-

- | | | |
|----|---|--|
| 1. | Hisar District (Sr. No. 9) | 30th June, 1998 |
| 2. | Bhiwani District (Sr. No. 10) | 1st July, 1998 |
| 3. | Haryana Bhawan, New Delhi (Sr. No. 31
32, 54, 59, 64 & 65) | 14th, 15th October, 1998,
6th, 17th January, 1999,
24th & 25th February, 1999. |
| 4. | Faridabad (Sr. No. 51 & 52) | 29th & 30th December, 1998 |
| 5. | Mumbai (Maharashtra) (Sr. No. 55) | 7th January, 1999 |
| 6. | Panaji (Goa) (Sr. No. 56) | 9th January, 1999 |
| 7. | Banglore (Karnataka) (Sr. No. 57) | 12th January, 1999 |
| 8. | Ooty (Tamilnadu) (Sr. No. 58) | 15th January, 1999 |

Reports Presented

Under rule 223 of the rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, 47th Report of the Public Accounts Committee on the Appropriation Accounts/Finance Accounts of Haryana Government for the year 1994-95 and 48th Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year ended 31st March, 1994 (remaining paragraphs) and 31st March, 1995 (Civil and Revenue Receipts).

Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee for the year 1998-99 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 20th January, 1998, authorising him to nominate the members of the Committee on Public Undertakings for the year 1998-99 on 6th May, 1998 which was notified vide Haryana Vidhan Sabha Secretariat Notification No. 1/-CPU/1998-99/23, dated the 7th may, 1998.

2. The Committee fixed/held number of 76 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Member	Number of meetings attended
1.	* Shri Bijender Singh Kadyan	58
2.	Shri Anand Kumar Sharma	15
3.	Shri Bhagi Ram	75
4.	Shri Jai Singh Rana	67
5.	Shri Balwant Singh	76
6.	Shri Chander Mohan	1
7.	Shri Om Parkash Jain	8
8.	Shri Chander Bhatia	70
9.	Shri Sat Pal Sangwan	40

* Resigned w.e.f. 10th March, 1999 (A.N.) on his appointment as Minister of State.

2: Meetings held and business transacted.

The details showing dates and meetings held, the number of members present and business transacted at each meeting, are given in the following table:-

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	14th , May, 1998	7	The Secretary, Haryana Vidhan Sabha explained the scope and functions of the Committee to the Members.
2.	19th May, 1998	7	Chalking out the programme of work of Committee.
3.	26th may, 1998	5	(i) Consideration of the papers placed before the Committee. (ii) Scrutiny of the replies received in respect of paragraph Nos. 4.1.1, 4.1.2, 4.1.3 and 4.1.4 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to Haryana Concast Limited.
4.	5th June, 1998	5	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of the replies received in respect of paragraph Nos. 4.2.1, 4.2.2 and 4.2.3 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Minor Irrigaion & Tubewells Corporation Ltd.
5.	11th June, 1998	4	Scrutiny of the replies received in respect of paragraph Nos. 4.7.1 and 4.7.2 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to Haryana State Electricity Board.
6.	17th June, 1998	7	Scrutiny of the replies received in respect of paragraph Nos. 4.7.3 and 4.7.4 of the Report of the Comptroller and Auditor

1	2	3	4
			General of India for the year 1995-96 (Commercial) relating to the Haryana State Electricity Board.
7.	23rd June, 1998	7	Part Scrutiny of the replies received in respect of paragraph No. 2A (Review) of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Seeds Development Corporation Limited.
8.	29th June, 1998	5	Resumption of scrutiny of the replies received in respect of paragraph No. 2A (Review) of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Seeds Development Corporation Limited.
9.	7th July, 1998	4	Resumption of scrutiny of the replies received in respect of paragraph No. 2A (Review) of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Seeds Development Corporation Limited.
10.	14th July, 1998	6	Resumption of scrutiny of the replies received in respect of paragraph No. 2A (Review) of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Seeds Development Corporation Limited.
11.	5th August 1998	5	<ul style="list-style-type: none"> (i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Mines and Geology Department in respect of non submission of replies to the questionnaire. (iii) Implementation of old Recommendations.
12.	11th August, 1998	5	Oral examination of the representatives of the Power Department in respect of paragraph Nos. 4.7.1 and 4.7.2 of the

1	2	3	4
			Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Electricity Board.
13.	12th August, 1998	5	Oral examination of the representatives of the Power Department in respect of paragraph Nos. 4.7.3 and 4.7.4 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Electricity Board.
14.	18th August, 1998	5	(i) Consideration of the papers placed before the Committee. (ii) Postponement of oral examination of the representatives of the Tourism Department in respect of paragraph No. 2B (Review) of the report of the Comptroller & Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Tourism Corporation Limited.
15.	19th August, 1998	5	Oral examination of the representatives of the Agriculture Department in respect of paragraph No. 4.3.1 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Agro Industries Corporation Limited.
16.	25th August, 1998	5	Oral examination of the representatives of the Tourism Department in respect of paragraph No. 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Tourism Corporation Limited.
17.	26th August, 1998	6	Oral examination of the representatives of the Irrigation Department in respect of paragraph Nos. 4.2.1, 4.2.2 and 4.2.3 of the Report of the Comptroller and Auditor General of India for the year 1995-96

1	2	3	4
			(Commercial) relating to the Haryana State Minor Irrigation and Tubewells Corporation Limited.
18. 1st Sept., 1998		6	Resumption of oral examination of the representatives of the Tourism Department in respect of paragraph No. 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Tourism Corporation Limited.
19. 2nd Sept., 1998		5	<ul style="list-style-type: none"> (i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Industries Department in respect of paragraph No. 4.4.1 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Small Scale Industries and Export Corporation Limited.
20. 8th Sept., 1998		5	Resumption of oral examination of the representatives of the Tourism Department in respect of paragraph No. 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Tourism Corporation Limited.
21. 9th Sept., 1998		5	<ul style="list-style-type: none"> (i) Consideration of the papers placed before the Committee. (ii) Postponement of oral examination of the representatives of the Agriculture Department in respect of paragraph No. 4.5.1 of the Report of the Comptroller & Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Land Reclamation and Development Corporation Limited. (iii) Oral examination of the representatives of the Industries

1	2	3	4
			Department in respect of paragraph No. 4.6.1 of the Report of Comptroller & Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Handloom and Handicrafts Corporation Limited.
22.	15th Sept., 1998	4	<ul style="list-style-type: none"> (i) Consideration of the papers placed before the Committee. (ii) Scrutiny of the replies received in respect of paragraph Nos. 4.7.6 and 4.7.7 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Vidyut Prasaran Nigam Limited.
23.	16th Sept., 1998	5	Scrutiny of the replies received in respect of paragraph No. 4.7.8 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Vidyut Prasaran Nigam Limited.
24.	22nd Sept., 1998	5	<ul style="list-style-type: none"> (i) Consideration of the papers placed before the Committee. (ii) Scrutiny of the replies received in respect of paragraph No. 4.7.9 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Vidyut Prasaran Nigam Limited.
25.	28th Sept., 1998	5	<ul style="list-style-type: none"> (i) Consideration of the papers placed before the Committee. (ii) Postponement of oral examination of the representatives of the Power Department in respect of paragraph Nos. 4.7.6 and 4.7.7 of the Report of the Comptroller & Auditor General of India for the year 1995-96 (Commercial) relating to the

1	2	3	4
			Haryana Vidyut Prasaran Nigam Limited.
26.	29th Sept., 1998	5	Scrutiny of the replies received in respect of paragraph No. 4.7.5 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Vidyut Prasaran Nigam Limited.
27.	6th October, 1998	6	Resumption of oral examination of the representatives of the Tourism Department in respect of paragraph No. 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Tourism Corporation Limited.
28.	7th October, 1998	4	Scrutiny of the replies received in respect of paragraph Nos. 2B (Review) 16, 16.1, 16.2, 17, 17.1 and 17.2 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Tourism Corporation Limited.
29.	13th October, 1998	7	Oral examination of the representatives of the Power Department in respect of paragraph Nos. 4.7.5 and 4.7.6 of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Vidyut Prasaran Nigam Limited.
30.	14th October, 1998	4	<ul style="list-style-type: none"> <li data-bbox="521 1162 972 1219">(i) Consideration of the papers placed before the Committee. <li data-bbox="521 1235 972 1382">(ii) Oral examination of the representatives of the Mines and Geology Department in respect of general working of the Haryana Minerals Limited. <li data-bbox="521 1398 972 1521">(iii) Decision to undertake on the spot study of mines of the Haryana Minerals Limited at Faridabad, Gurgaon, Narnaul and Rewari on

1	2	3	4
			22nd and 23rd October, 98 and to meet at Haryana Bhawan, New Delhi at 9.00 A.M. on 22nd October, 98 before proceeding on spot study.
31.	21st October, 1998	6	<p>(i) Resumption of oral examination of the representatives of the Mines and Geology Department in respect of functioning/general working of the Haryana Minerals Limited.</p> <p>(ii) Discussion about the arrangements made for the spot study tour.</p>
32.	22nd October, 1998	6	<p>(i) Informal discussion about the matters relating to an on the spot study of Mines of Haryana Minerals Limited.</p> <p>(ii) On the spot study of Mangar Sillica Sand Project, Faridabad and Salate Project, Kund (Rewari).</p>
33.	23rd October, 1998	6	<p>(i) Informal discussion about the matters relating to an on the spot study of Mines.</p> <p>(ii) On the spot study of Biyali Marble Unit, Narnaul.</p>
34.	28th October, 1998	5	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Environment Department in respect of non-supply of replies to the questionnaire on the General Working of the Haryana State Pollution Control Board.</p>
35.	29th October, 1998	5	Scrutiny of the replies received in respect of paragraph Nos. 4.1.1 and 4.1.2 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Concast Limited.
36.	3rd November, 1998	7	(i) Consideration of the papers placed before the Committee.

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			<ul style="list-style-type: none"> (ii) Oral examination of the representatives of the Tourism Department in respect of the General Working of the Haryana Tourism Corporation Limited. (iii) Decision to undertake an on the spot study of various tourist complexes of Haryana Tourism Corporation from 16th to 21st November, 1998.
37.	10th November, 1998	6	<ul style="list-style-type: none"> (i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Power Department in respect of paragraph Nos. 4.7.7 and 4.7.8 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Vidyt Prasaran Nigam Limited. (iii) Confirmation of proceedings.
38.	11th November, 1998	6	Part scrutiny of the replies received from Haryana Town & Country Planning Department in respect of general working of the Haryana Urban Development Authority.
39.	16th November, 1998	6	<ul style="list-style-type: none"> (i) Oral examination of the representatives of the Town & Country Planning Department in respect of general working of the Haryana Urban Development Authority. (ii) Decision to undertake an on the spot study tour to the States of Goa, Kerala and Andhra Pradesh from 23-12-98 to 3-1-99.
40.	17th November, 1998	6	<ul style="list-style-type: none"> (i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Environment Department in respect of general

1	2	3	4
			working of the Haryana State Pollution Control Board.
41.	23rd November, 1998	2	No business was transacted for want of quorum.
42.	30th November, 1998	4	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Power Department in respect of paragraph No. 4.7.9 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Vidyut Prasaran Nigam Limited.
43.	1st December, 1998	6	(i) Decision to undertake on the spot study/inspection of various Tourist Complexes in the States and Mussoorie from 14-12-98 to 19-12-98. (ii) Oral examination of the representatives of the Mines & Geology Department in respect of non supply of assured information in connection with the general working of the Haryana Minerals Limited.
44.	7th December, 1998	5	(i) Oral examination of the representatives of the Industries Department in regard to implementation of the recommendations/observations contained in the outstanding paragraph No. 7 of 2nd Report and paragraph No. 6.17 of 17th Report of the Committee on Public Undertakings relating to the Haryana Financial Corporation Limited. (ii) Oral examination of the representatives of the Industries Department in respect of paragraph No. 4.7.1 of the Report of the Comptroller and Auditor General of

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45.	8th December, 1998	6	<p>India for the year 1995-96 (Commercial) relating to the Haryana Financial Corporation Limited.</p> <p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of the representatives of the Town & Country Planning Department of the General working of the Haryana Urban Development Authority.</p>
46.	15th December, 1998	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Mines and Geology Department in regard to the implementation of the recommendation/observation contained in the outstanding paragraph No. 6.19 of 5th Report relating to Haryana Minerals Limited.</p> <p>(iii) Oral examination of the representatives of the Mines & Geology Department in respect of non supply of assured information in connection with the general working of the Haryana Minerals Limited.</p> <p>(iv) Decision to undertake an on the spot study tour of the Tourist complexes of Haryana Tourism Corporation Limited as well as Rajasthan Tourism Corporation Limited from 22-12-98 to 27-12-98.</p>
47.	16th December, 1998	5	<p>Scrutiny of the replies received in respect of paragraph No. 4.1.3 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Concast Limited.</p>
48.	22nd December, 1998	5	<p>(i) The committee decided to postpone its on the spot study tour, of Tourist Complexes which was to commence</p>

1	2	3	4
			from 22nd December, 1998 to 27th December, 1998 and decided to undertake on the spot study tour from 28th December, 1998 to 2nd January, 1999.
			(ii) Resumption of oral examination of the representatives of the Tourism Department in respect of paragraph No. 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to Haryana Tourism Corporation Limited.
49.	23rd December, 1998	5	Scrutiny of the replies received in respect of paragraph No. 4.1.4 of the Report of the Comptroller and Auditor General of India for the year 1995-96 relating to the Haryana Concast Limited.
50.	28th December, 1998	5	(i) Resumption of oral examination of the representatives of the Tourism Department in respect of paragraph No. 2B (Review) of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Tourism Corporation Limited. (ii) Discussion regarding the arrangements made in regard to on the spot study tour of various Tourist Complexes of Haryana Tourism Corporation as well as of Rajasthan Tourism Development Corporation. (iii) Inspection of Chakarvarti Lake Tourist Complex, Karnal.
51.	29th December, 1998	4	The Committee visited/inspected Tourist Complex of Haryana Tourism Corporation Limited at Dharuhera.
52.	30th December, 1998	4	The Committee visited/inspected various Tourist Complexes of Rajasthan Tourism Development Corporation at Ajmer.

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53.	31st December, 1998	4	The Committee visited/inspected Rajasthan Tourism Development Corporation Hotel Gangaur, Jaipur.
54.	1st January, 1999	5	The Committee visited/inspected Behror Tourist Complex of Rajasthan Tourism Development Corporation and Tourist Complex at Sohna.
55.	22nd January, 1999	5	The Committee visited/inspected Tourist Complexes of the Haryana Tourism Corporation Limited at Suraj Kund and Badkhal Lake.
56.	6th January, 1999	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Town and Country Planning Department in respect of the general working of the Haryana Urban Development Authority.</p>
57.	7th January, 1999	7	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of representatives of the Environment Department in respect of general working relating to the Haryana State Pollution Control Board.</p> <p>(iii) Decision to under-take on the spot study tour of the Industrial Units located at Jagadhari, Karnal, Panipat, Sonipat, Faridabad and Gurgaon from 13-1-99 to 16-1-99 with a view to see the effectiveness of the air and water Pollution Control devices/equipments etc.</p>
58.	12th January, 1999	5	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Agriculture Department in respect of paragraph</p>

1	2	3	4
			No. 4.5.1 of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana Land Reclamation and Development Corporation Limited.
59.	13th January, 1999	7	(i) Consideration of the paper placed before the Committee. (ii) Discussion with the representatives of the Environment Department with regard to the units for spot study tour. (iii) Spot study tour of various Industrial Units at Yamunanagar.
60.	14th January, 1999	7	The Committee inspected various Industrial Units at Karnal and Panipat.
61.	15th January, 1999	7	The Committee inspected various Industrial Units at Panipat, Sonapat, Faridabad and Ballabgarh.
62.	16th January, 1999	7	The Committee inspected various Industrial Units at Gurgaon.
63.	17th January, 1999	7	The Committee reviewed the spot study of Industrial Units conducting from 13-1-99 to 16-1-99.
64.	21st January, 1999	6	(i) The Committee drafted and finalised its 44th Report on the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) and authorised the Chairperson of the Committee to submit and present the same in the forth coming session of the Vidhan Sabha. (ii) Confirmation of proceedings.
65.	16th February, 1999	6	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Town and Country Planning Department on the general working of the Haryana Urban Development Authority.

1	2	3	4
66. 17th February, 1999	6	(i) Oral examination of the representatives of the Power Department in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Electricity Board.	
		(ii) The Committee decided to undertake a study tour to the States of Kerala and Andhra Pradesh from 17th March to 28 March, 1999.	
67. 22nd February, 1999	5	(i) Consideration of the paper placed before the Committee.	
		(ii) Postponement of the oral examination of the representatives of the Town & Country Planning Department in respect of general working of the Haryana Urban Development Authority.	
68. 23rd February, 1999	5	(i) Consideration of the paper placed before the Committee.	
		(ii) Postponment of the oral examination of the representatives of the Power Department in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Electricity Board.	
		(iii) Decision to hold next meetings at Haryana Bhawan, New Delhi on 5th and 6th March, 1999.	
69. 1st March, 1999	5	(i) Consideration of the papers placed before the Committee.	
		(ii) Oral examination of the representatives of the Town and Country Planning Department on the general working of the Haryana Urban Development Authority.	

1	2	3	4
70.	9th March, 1999	4	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Decision regarding implementations of the recommendations of High Powered Committee on response of the State Govt., to Audit Reports with regard to the constitution of Monitoring Committee by all Boards and Corporations.</p> <p>(iii) Oral examination of the representatives of the Mines and Geology Department on the general working of the Haryana Minerals Limited.</p>
71.	10th March, 1999	5	<p>Oral examination of the representatives of the Power Department in respect of paragraph No. 3 (Review) of the Comptroller and Auditor General of India for the year 1995-96 (Commercial) relating to the Haryana State Electricity Board.</p>
72.	16th March, 1999	5	<p>(i) Consideration of the paper placed before the Committee.</p> <p>(ii) Resumption of oral examination of the representatives of the Environment Department on the general working of the Haryana State Pollution Control Board.</p>
73.	17th March, 1999	5	<p>Resumption of oral examination of the representatives of the Town and Country Planning Department on the general working of the Haryana Urban Development Authority.</p>
74.	23rd March, 1999	6	<p>Part scrutiny of the replies received in respect of general working of the Haryana Prathmik Shiksha Pariyojna Parishad.</p>
75.	24th March, 1999	6	<p>Part scrutiny of the replies received in respect of general working of the Haryana Prathmik Shiksha Pariyojna Parishad.</p>

1	2	3	4
76.	30th March, 1999	4	(i) Consideration of the paper placed before the Committee. (ii) Scrutiny of the remaining part of the replies received in respect of general working of the Haryana Prathamik Shiksha Pariyojna Parishad.

COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 1998-99 consisting of nine members was nominated by the Speaker, on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its meeting held on 20th January, 1998 and notified vide Haryana Vidhan Sabha Secretariat Notification No. EC-1/1998-99/24 dated 7th May, 1998.

2. Shri Narpender Singh was appointed as Chairperson of the Committee.
3. The Committee fixed/held a total number of 53 sittings during the period under review.

Sr. No.	Name of Member	Number of sitting attended
1.	Shri Narpender Singh	32
2.	Shri Siri Kishan Hooda	51
3.	Shri Kartar Singh Bhadana	1
4.	Shri Ram Bhaj	4
5.	Shri Ramesh Kashyap	15
6.	Shri Birender Singh	41
7.	Shri Ram Pal Majra	51
8.	Shri Dev Raj Dewan	50
9.	Shri Akram Khan	2

Meeting held and Bussiness transacted

The dates of meetings, the number of members present and the bussiness transacted at each meeting are given below:-

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	20-5-98	4	Committee discussed the Scope and functions of the Committee on Estimates.
2.	27-5-98	4	The Committee selected the following departments :- <ol style="list-style-type: none"> 1. Mines & Geology 2. Institutional Finance and Credit Control. 3. Town and Country Planning

1	2	3	4
			4. Public Works (B&R)
			5. Local Government
			6. Home Deptt. (i) Police (ii) Vigilance (iii) Jails.
3.	4.6.98	4	1. Papers placed before the Committee. 2. The Committee scrutinised the replies received from Govt., regarding the implementation of outstanding recommendations/ observations relating to the Public Health Department.
4.	11-6-98	4	1. Pappers placed before the Committee. 2. The Committee scrutinised the replies received from the Government regarding the implementation of outstanding recommendations/ observations relating to the Irrigation Department.
5.	18-6-98	4	The Committee scrutinised the 30th Report of the Committee for the year 1997-98 relating to Agriculture Department.
6.	24-6-98	3	Committee decided to postpone the oral examination of P.W. (Public Works) Department.
7.	30-6-98	4	The Committee orally examined the representatives of the P.W. (Public Health) Department in respect of various paragraphs of the 28th Report of the Committee.
8.	1-7-98	4	The Committee scrutinised the replies received from the Govt., in regard to implementation of outstanding observations/recommendations of the Committee relating to the Transport Department.
9.	8-7-98	5	The Committee orally examined the representatives of the Irrigation Department in regard of implementation of 25th Report of the Committee for the year 1992-93.

1	2	3	4
10.	9-7-98	3	The Committee scrutinised the replies received from the Government in regard to implementation of remaining paragraphs of 25th Report for the year 1992-93. of irrigation Department.
11.	15-7-98	4	The Committee orally examined the representatives of the Transport Department in regard to implementation of various paragraphs of the 27th Report of the Committee for the year 1994-95.
12.	5-8-98	6	The Committee scrutinised the replies received from the Government in regard to implementation of various paragraphs of the 30th Report of the Committee for the year 1997-98 relating to Panchayats Deptt.
13.	12-8-98	5	The Committee orally examined the representatives of the Forest Department in regard to implementation of various paragraphs of the 24th Report of the Committee for the year 1991-92.
14.	18-8-98	5	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee orally examined the representatives of the Animal Husbandry Department in regard to implementation of paragraph No. 19 of the 22nd Report of Committee for the year 1989-90).
15.	25-8-98	5	The Committee discussed the matter of Common interest with the Sister Committee of Bihar Legislative Assembly.
16.	26-8-98	4	The Committee scrutinised the replies received from the Government in regard to implementation of recommendation/ observations of the Committee regarding Social Welfare Deptt.
17.	31-8-98 New Delhi	6	The Committee scrutinised the replies received from the Government in regard to implementation of recommendations/ observations made by the Committee in its

1	2	3	4
			30th Report for the year 1997-98, regarding Panchayats Department.
18.	2-9-98	5	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Committee decided to postpone the oral examination of the representatives of the Panchayats Department.
19.	9-9-98	4	The Committee scrutinised the budget material for the year 1998-99 relating to Mines & Geology Department.
20.	16-9-98.	5	The Committee orally examined the representatives of the Social Welfare Deptt., in regard to implementation of various paras of 23rd Report for the year 1990-91.
21.	24-9-98	4	The Committee scrutinised and drafted the questionnaire of the Committee on the budget material relating to Mines & Geology Deptt. for the year 1998-99.
22.	30-9-98	4	The Committee orally examined the representatives of the Agriculture Department in regard to implementation of the outstanding recommendation/ observations of various paragraphs of the 30th Report of the Committee for the year 1997-98.
23.	7-10-98	5	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee orally examined the representatives of the P.W. (B & R) Deptt. regarding Non-supply of the budget material for the year 1998-99.
24.	14-10-98	5	The Committee orally examined the representatives of the Food Supplies deptt. (Confed) in regard to implementation of the outstanding observations/ recommendation of the Committee relating to para No. 41 of the 27th Report of the Committee for the year 1994-95.
25.	16-10-98	6	The Committee scrutinised the Budget Material for the year 1998-99 relating to

1	2	3	4
			the Institutional Finance & Credit Control Department.
26.	21-10-98	4	The Committee orally examined the representatives of the Local Government Department regarding Non-Supply of the Budget Material relating to the Local Govt. Deptt. for the year 1998-99.
27.	28-10-98	5	The Committee scrutinised, Drafted and Finalised the Questionnaire on the budget material for the year 1998-99 of the P.W. (B&R) Deptt.
28.	3-11-98	5	The Committee drafted and finalised its questionnaire on the budget material for the year 1998-99 relating to the Institutional Finance & Credit Control Department.
29.	11-11-98	5	The Committee drafted and finalised the questionnaire on the Budget Material for the year 1998-99 relating to the Town & Country Planning Department.
30.	18-11-98	4	The Committee orally examined the representatives of the Panchayats Department in regard to implementation of various paragraphs of 30th Report of the Committee for the year 1997-98.
31.	19-11-98	2	No Quorum.
32.	25-11-98	2	No Quorum.
33.	26-11-98 (New Delhi)	6	The Committee drafted and finalised its questionnaire on the budget material for the year 1998-99 relating to the Town & Country Planning Department.
34.	2-12-98	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee scrutinised the replies received from the Health Department in respect of observations/recommendation made by the Committee.
35.	9-12-98	4	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee orally examined the representatives of the Health Deptt.

1	2	3	4
			in respect of the pending paras contained in 29th Report relating to the Health Department.
36.	15-12-98 (New Delhi)	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. The Committee drafted its questionnaire on the budget material for the year 1998-99 relating to the Jails Department.
37.	17-12-98	4	The Committee scrutinised the replies received from the Government in respect of Committee's recommendations/ observation made in its 30th Report regarding Public Health Deptt.
38.	23-12-98	4	The Committee postponed the oral examination of the representatives of Cooperation Deptt.
39.	30-12-98	4	The Committee orally examined the representatives of the Mines & Geology Deptt. in regard to the replies to the Committee's questionnaire on the Budget Material for the year 98-99.
40.	6-1-99	5	The Committee orally examined the representatives of the Cooperation Department in respect of the replies to the various paragraphs contained in 30th Report of the Committee for the year 1997-98.
41.	12-1-99	5	<ol style="list-style-type: none"> 1. The Committee scrutinised, drafted and finalised the 31st Report of the Committee for the year 1998-99. 2. The Committee authorised, the Chairperson to sign the 31st Report of the Committee.
42.	14-1-99	5	The Committee partly scrutinised the replies to the questionnaire of the Committee relating to Mines & Geology Department.
43.	19-1-99	5	The committee partly scrutinised the replies to the questionnaire of the Committee relating to the Mines & Geology Department.

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44.	1-2-99	9	The Committee examined the representatives of the Finance Department with regard to Supplementary Estimates for the year 1998-99.
45.	17-2-99	5	The Committee scrutinised the replies to the questionnaire of the Committee relating to the Mines & Geology Department.
46.	24-2-99	6	The Committee scrutinised the replies received from the Public Works (Public Health) Department in respect of recommendation/observations made by the Committee.
47.	3-3-99	5.	The Committee decided to cancel its Study tour to the States of Andhra Pradesh, Maharashtra and Goa.
48.	9-3-99 (New Delhi)	4	The Committee scrutinised the replies received from the Cooperation Department in respect of recommendations/observations made by the Committee.
49.	11-3-99	5	The Committee scrutinised the replies received from the Health Department in respect of recommendations/observations made by the Committee.
50.	17-3-99 (Shimla)	5	The Committee scrutinised the replies received from the Panchayats Deptt. in respect of recommendations/observations made by the Committee.
51.	18-3-99 (Shimla)	5	The Committee scrutinised the replies received from the Agriculture Department in respect of recommendations/observations made by the Committee.
52.	24-3-99	5	The Committee scrutinised the replies received from the Health Department in respect of recommendations/observations made by the Committee.
53.	30-3-99	5	The Committee scrutinised the replies received from the Food & Supply Department in respect of recommendations/observations made by the Committee.

During the period under Review the Committee presented the following Reports to the House.

Sr. No.	By whom presented	Date of presentation	Subject
1.	Chairperson	2nd February, 1999	Report of the Committee on Estimates on the Supplementary Estimates for the year 1998-99.
2.	Chairperson	9th February, 1999	31th Report of the Committee on Estimates for the year 1998-99.

Meetings held at places other than Chandigarh.

The details of the meetings of the Committee held at other places are given below:-

<u>Sr. No.</u>	<u>Date</u>	<u>Places</u>
1.	31-8-98	Haryana Bhawan, New Delhi.
2.	16-10-98	Haryana Bhawan, New Delhi.
3.	26-11-98	Haryana Bhawan, New Delhi.
4.	15-12-98	Haryana Bhawan, New Delhi.
5.	12-1-99	Haryana Bhawan, New Delhi.
6.	9-3-99	Haryana Bhawan, New Delhi.
7.	17-3-99	Benmore Rest House, Shimla
8.	18-3-99	Benmore Rest House, Shimla

A record of the meeting of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES,
SCHEDULED TRIBES AND BACKWARD CLASSES**

The Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 1998-99 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 20th January, 1998 authorising the Hon'ble Speaker to nominate the Members of the Committee. Shri Ramesh Kashyap, M.L.A was appointed as a Chairperson of the Committee by the Hon'ble Speaker on 6th May 1998.

The name of the Members of the Committee and number of meetings attended by each of them out of the total number of 53 meetings (the number included one meeting when business could not be transacted for want of quorum) held during the period under review are given below:—

Sr. No.	Name of the Member	Number of meetings attended
1.	Shri Ramesh Kashyap, Chairperson	38
2.	Shri Ramesh Kumar, Member	51
3.	Shri Ram Phal Kundu, Member	49
*4.	Shri Kapoor Chand Sharma, Member	19
5.	Smt. Kartar Devi, Member	36
**6.	Shri Sat Pal Sangwan, Member	06
7.	Shri Krishan Lal, Member	51
8.	Shri Narinder Sharma, Member	01
9.	Shri Dillu Ram, Member	50

* Shri Kapoor Chand Sharma, M.L.A. resigned from the Membership of the Committee with effect from 10th March, 1998 on his appointment as State Minister.

** Shri Sat Pal Sangwan, M.L.A. resigned from the membership of the Committee with effect from 30th July, 1998.

Meeting held on and Business transacted

The details showing dates of meetings, the number of Members present and the business transacted at each meeting are given below :-

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	21st May, 1998	5	Welcome address to the Committee by the Deputy Secretary, Haryana Vidhan Sabha.
2.	27th May, 1998	4	The Committee selected five Departments for examination in respect of reservation/representation of Scheduled Castes and Scheduled Tribes.
3.	4th June, 1998	5	The Committee scrutinised the replies received from the Government in respect of implementation of 23rd Report of the Committee for the year 1997-98.
4.	5th June, 1998	5	The Committee scrutinised the replies received from the Government in respect of implementation of recommendations/observations as contained in the 23rd Report of the Committee for the year 1997-98.
5.	9th June, 1998	6	(i) Consideration of papers placed before the Committee. (ii) The Committee resumed the scrutiny of the material received from the Haryana State Electricity Board in respect of implementation of recommendations/observations as contained in the 23rd Report of the Committee concerning the H.S.E.B. (iii) The Committee decided to hold its meetings on 24th and 25th June, 1998 at Haryana Bhawan, New Delhi.
6.	17th June, 1998.	8	(i) Consideration of papers placed before the Committee. (ii) The Committee resumed the scrutiny of the material received from the Haryana State Electricity Board.

1	2	3	4
7.	23rd June, 1998	8	<p>(i) Consideration of papers to be placed before the Committee.</p> <p>(ii) The Committee resumed the scrutiny of the material received from the Haryana State Electricity Board in respect of implementation of recommendations/observations as contained in the 23rd Report of the Committee concerning the H.S.E.B.</p>
8.	24th June, 1998	8	The Committee resumed the scrutiny of the material received from the Haryana State Electricity Board in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the H.S.E.B.
9.	25th June, 1998	8	The Committee resumed the scrutiny of the material received from the Haryana State Electricity Board in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the H.S.E.B.
10.	30th June, 1998	6	Oral examination of the Commissioner & Secretary to Government, Haryana, Power Department in regard of the Haryana State Electricity Board.
11.	7th July, 1998	7	The Committee scrutinised the material received from the Commissioner & Secretary to Govt., Haryana, Cooperation Department in respect of implementation of recommendations/observations as contained in the 23rd Report of the Committee concerning the Cooperation Department.
12.	14th July, 1998	7	The Committee resumed the scrutiny of the material received from the Cooperation Department in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the Cooperation Department.

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13.	4th August, 1998	7	Oral examination of the Commissioner & Secretary to Government Haryana, Cooperation Department in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the Cooperation Department.
14.	11th August, 1998	6	<p>(i) The Committee partly scrutinised the material received from the Commissioner & Secretary to Govt., Haryana, Industrial Training and Vocational Education, Department in respect of implementation of recommendations/observations as contained in the 23rd Report of the Committee concerning the Industrial Training and Vocational Education Department.</p> <p>(ii) The Committee decided to postpone its study tour which was to commence from 19th and 20th August 1998 to Kulu and Manali due to inclement weather and further decided to undertake the study tour on 9th and 10th September, 1998.</p>
15.	18th August, 1998	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee resumed the scrutiny of the material received from the Government Industrial Training & Vocational Education in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the Industrial Training and Vocational Education Department.</p>
16.	25th August, 1998	6	The Committee scrutinised the material received from the Commissioner & Secretary to Government, Haryana, Industrial Training and Vocational Education Department in respect of

1	2	3	4
			implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the Industrial Training & Vocational Education Deptt.
17.	26th August, 1998	6	(i) Consideration of papers placed before the Committee.
18.	1st September, 1998	6	Oral examination of the Commissioner & Secretary to Government, Haryana, Industrial Training & Vocational Education Department in respect of implementation of recommendations/observations as contained in the 23rd Report of the Committee concerning the Industrial Training and Vocational Education Deptt.
19.	7th September, 1998	6	The Committee scrutinised the additional information received from the H.S.E.B.
20.	9th September, 1998	5	The Committee scrutinised the replies received from the Cooperation Department in respect of implementation of recommendations/observations as contained in the 23rd Report of the Committee concerning the Cooperation Department.
21.	10th September, 1998	5	The Committee resumed the scrutiny of replies received from the Financial Commissioner & Secretary to Government, Haryana in respect of implementation of recommendations/observations as contained in the 23rd Report of the Committee concerning the Cooperation Department.
22.	16th September, 1998	6	The Committee scrutinised the material received from the Financial Commissioner and Secretary to Government, Haryana, Transport Department in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the Transport Deptt.

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23.	22nd September, 1998	7	The Committee resumed the scrutiny of the material received from the Financial Commissioner & Secretary to Government, Haryana, Transport Department in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the Transport Department.
24.	29th September, 1998	7	The Committee resumed the scrutiny of the material received from the Public Works (B&R) Department in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the Public Works (B&R) Department.
25.	6th October, 1998	6	The Committee resumed the scrutiny of the material received from the Commissioner & Secretary to Government, Haryana, Public Works (B&R) Department in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the Public Works (B&R) Department.
26.	13th October, 1998	7	Welcome of and discussion with the Sister Committee of Karnataka Legislative Assembly.
27.	21st October, 1998	6	The Committee resumed the scrutiny of the material received from the Commissioner & Secretary to Government, Haryana Public Works (B&R) Department in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the Public Works (B&R) Department.
28.	27th October, 1998	6	Oral examination of the Commissioner & Secretary to Government, Haryana, Public Works (B&R) Department in respect of implementation of recommendations/ observations as contained in the 23rd

1	2	3	4
			Report of the Committee concerning the Public Works (B&R) Department.
29.	3rd November, 1998	7	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) The Committee decided to undertake the study tour to the States of Orissa, Tamilnadu and Kerala. (iii) Resumption of oral examination of the Commissioner & Secretary to Government, Haryana, Public Works (B&R) Department in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee Concerning the Public Works (B&R) Department.
30.	10th November, 1998	5	<ul style="list-style-type: none"> (i) The Committee resumed the scrutiny of the material received from the Government in respect of implementation of recommendations/ observations as contained in the 23rd Report. (ii) The Committee after thorough discussion decided to postpone the study tour to the States of Orissa, Tamilnadu and Kerala.
31.	17th November, 1998	5	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) Oral examination of the Commissioner and Secretary to Government, Haryana, Transport Department in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the Transport Department.
32.	26th November, 1998	5	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) The Committee scrutinised the material received from the

1	2	3	4
			Government in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee.
33.	1st December, 1998	6	Oral examination of the Commissioner & Secretary to Government, Haryana, Cooperation Department in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the Cooperation Department.
34.	8th December, 1998	3	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinised the material received from the Government in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the HAFED.
35.	9th December, 1998	3	The Committee scrutinised the material received from the Financial Commissioner and Secretary to Govt., Haryana in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the Education Department.
36.	15th December, 1998	6	Consideration of papers placed before the Committee.
37.	22nd December, 1998	2	Meeting adjourned for want of the quorum. The Committee decided to hold its next meetings on 30th and 31st December, 1998 at Haryana Bhawan, New Delhi.
38.	28th December, 1998	5	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the Financial Commissioner and Secretary to Government, Haryana, Labour and Employment Department in respect of implementation of recommendations/ observations as contained in the

1	2	3	4
			23rd Report of the Committee concerning the Labour Department.
			(iii) The Committee decided to undertake on the spot study tour to the states of Orissa, Tamilnadu and Kerala. The Committee also decided to hold its own meetings at Tirumalie and Rameshwaram.
39.	30th December, 1998	4	The Committee scrutinised the material received from the Financial Commissioner and Secretary to Govt., Haryana, Home (Police) Department in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the Home (Police) Department.
40.	31st December, 1998	4	The Committee scrutinised the material received from the Commissioner and Secretary to Govt., Haryana, Town and Country Planning Department in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the Town and Country Planning Department. (HUDA) Haryana Urban Development Authority.
41.	6th January, 1999	6	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the Financial Commissioner and Secretary to Government, Haryana, Home (Police) Department in respect of implementation of recommendations/ observations as contained in the 23rd Report of the Committee concerning the Home Department.
42.	12th January, 1999	5	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the Commissioner and Secretary to Government, Haryana, Local

1	2	3	4
			Government Department, Haryana in respect of implementation of recommendations/observations as contained in the 23rd Report of the Committee concerning the Local Bodies Department.
43.	19th January, 1999	5	Oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Education Department in respect of implementation of recommendations/observations as contained in the 23rd Report of the Committee concerning the Education Department.
44.	28th January, 1999	8	Drafting and finalisation of 24th Report of the Committee.
45.	24th February, 1999	5	The Committee to hold its own meetings at Delhi on 10th and 11th March, 1999.
46.	3rd March, 1999	6	(i) The Committee scrutinised the replies received from the Commissioner & Secretary to Government, Haryana, Prohibition, Excise and Taxation Department in respect of General Working of Excise and Taxation Department. (ii) The Committee decided to undertake on the spot study tour to the States of Himachal Pradesh and Jammu and Kashmir w.e.f. 22nd March, 1999.
47.	9th March, 1999	7	The Committee resumed the scrutiny of the material received from the Commissioner and Secretary to Govt., Haryana, Prohibition, Excise and Taxation Department in respect of General Working of Excise and Taxation Department.
48.	10th March, 1999	6	The Committee partly scrutinised the replies received from the Managing Director, Haryana Financial Corporation in respect of the General Working of the Haryana Financial Corporation.

1	2	3	4
49.	11th March, 1999	6	The Committee resumed the scrutiny of replies received from the Managing Director, Haryana Financial Corporation in respect of the General Working of the Haryana Financial Corporation.
50.	15th March, 1999	5	(i) Consideration of papers placed before the Committee. (ii) The Committee decided to visit Rajasthan and Gujarat.
51.	22nd March, 1999	4	(i) Consideration of papers placed before the Committee. (ii) The Committee partly scrutinised the replies received from the Commissioner and Secretary to Govt., Haryana, Industries Department regarding the General Working. (iii) The Committee decided to hold its own meetings at Shimla (H.P.) on 29th and 30th March, 1999.
52.	29th March, 1999	4	The Committee partly scrutinised the replies received from the Commissioner and Secretary to Govt., Haryana, Industries Department regarding the General Working of the Department.
53.	30th March, 1999	4	The Committee scrutinised the replies received from the Commissioner and Secretary to Govt., Haryana, Industries Department regarding General Working.

Report Presented

The Committee presented the Twenty Fourth Report of the Committee for the year 1998-99 to the House on 10th February, 1999.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Government Assurances for the year 1998-99 consisting of nine members was nominated by the Hon. Speaker, on 6th May, 1998 and was notified in the official Gazette vide notification No. CB/A-25/98-99/17, dated 7th May 1998. Shri Sampat Singh, M.L.A., a member of the Committee was nominated as Chairman of the Committee.

The names of the Members and number of meetings attended by each of them out of the total number of 54 meetings (this number included six meetings in which business was not transacted for want of Quorum) held during the period under review, are given below :-

Sr. No.	Name of Member	Number of meetings attended
1.	Shri Sampat Singh	53
2.	Shri Somvir Singh	23
3.	Shri Rami Bhaj	Nil
4.	Shri Relu Ram	11
5.	Shri Akram Khan	Nil
6.	Shri Dharambir Gauba	47
7.	Shri Narender Singh	Nil
8.	Shri Balbir Singh	44
9.	Shri Kailash Chandra Sharma	40
Special Invitee		
*1.	Shri Virender Pal Ahlawat	37

* Shri Virender Pal Ahlawat, M.L.A. was nominated by the Hon. Speaker as Special invitee to serve on the Committee w.e.f. 25th August, 1998 vide notification No. CB/A-98-99/55, dated 25th August, 1998.

Meetings held and business transacted

The details showing the dates of meetings, the number of members present and the business transacted at each meetings are given below:—

Sr. No.	Date of Meetings	Number of members including special invitee present	Business transacted
1	2	3	4
1.	12th May, 1998	5	The scope and function of the Committee were explained.
2.	18th May, 1998	4	Scrutiny of statement of assurances given by the Ministers on the floor of the House during the Session held in the month of March-July, 1997.
3.	26th May, 1998	4	—do—
4.	4th June, 1998	6	—do—
5.	9th June, 1998	4	Discussion held with the members of the sister Committee of Kerala Legislative Assembly.
6.	16th June, 1998	5	Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding Assurances contained in its 29th Report.
7.	23rd June, 1998	4	Scrutiny of statement of assurances given by the Ministers on the floor of the House during the Session held in the month of January, 1998.
8.	30th June, 1998	2	No business was transacted for want of quorum.
9.	7th July, 1998	5	Scrutiny of statement of assurances given by the Ministers on the floor of the House during the Session held in the month of January, 1998.
10.	14th July, 1998	6	—do—
11.	4th August, 1998	3	Committee decided to hold its next meetings at Shimla on 17th & 18th August, 1998.

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			(ii) Scrutiny of the replies received from the various Government Department in respect of implementation of the outstanding Assurances as contained in its 29th report.
12.	11th August, 1998		The Committee decided to postpone the oral examination of the Health Department on the request of the Financial Commissioner & Secretary to Government, Haryana, Health Department.
13.	17th August, 1998 (at Shimla)	5	Scrutiny of the replies received from the Cooperation Department in regard to implementation of the outstanding Assurances contained in the 30th Report of the Committee.
14.	18th August, 1998 (at Shimla)	5	Scrutiny of the replies received from P.W.D. (B&R) in regard to implementation of outstanding Assurances as contained in its 29th Report.
15.	25th August, 1998	6	Scrutiny of the reply received from the Agriculture Department in regard to implementation of the outstanding Assurances as contained in its 29th Report.
16.	1st September, 1998	6	Scrutiny of the replies received from the Education Department in regard to the implementation of the outstanding Assurances as contained in its 29th Report.
17.	8th September, 1998	6	Scrutiny of the replies received from the Public Works (B&R) Department in regard to implementation of the outstanding Assurances as contained in its 29th Report.
18.	15th September, 1998	6	Oral examination of the representatives of the Health Department in respect of the implementation of the outstanding Assurances Nos. 190 to 214 of the 29th Report of the Committee.
19.	22nd September, 1998	6	Scrutiny of the replies received from the P.W. (B&R) Department in regard to implementation of the outstanding

1	2	3	4
			assurances as contained in the 29th Report of the Committee.
20.	29th September, 1998	5	Oral examination of the representatives of the Irrigation Department in respect of implementation of the outstanding assurances from Sr. No. 63 to 97 of the 29th Report of the Committee.
21.	6th October, 1998	5	Scrutiny of the replies received from the Power Department in respect of implementation of the outstanding assurances as contained in its 29th Report and also scrutiny of the statement of assurances given by the Ministers on the floor of the House during the Budget Session held in the month of March, 1997.
22.	13th October, 1998	3	Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding assurances as contained in the 29th Report of the Committee.
23.	22nd October, 1998	5	Scrutiny of the replies received from the Revenue Department in regard to implementation of the outstanding assurances as contained in the 29th Report of the Committee.
24.	27th October, 1998	5	—do—
25.	3rd November, 1998	4	—do—
26.	10th November, 1998	6	Scrutiny of the replies received from the Power Department in regard to implementation of the outstanding assurances as contained in the 29th Report of the Committee.
27.	12th November, 1998 (New Delhi)	6	Scrutiny of the replies received from the various Government Departments in regard to implementation of the outstanding assurances of the 29th Report of the Committee.
28.	13th November, 1998 (New Delhi)	6	—do—

1	2	3	4
29.	17th November, 1998	3	No business was transacted for want of quorum.
30.	26th November, 1998	5	Scrutiny of the replies received from the Irrigation Department in regard to implementation of the outstanding assurances of the 29th Report of the Committee.
31.	1st December, 1998	5	—do—
32.	2nd December, 1998	5	Orally examined the representatives of the Irrigation Department in respect of implementation of outstanding assurances Nos. 67 to 97 of 29th Report of the Committee.
33.	10th December, 1998	3	No business was transacted for want of quorum.
34.	15th December, 1998	4	Scrutiny of the replies received from the Power Department in respect of implementation of outstanding assurances of the 29th Report of the Committee.
35.	21st December, 1998	3	No business was transacted for want of quorum.
36.	29th December, 1998	4	Scrutiny of the replies received from the Power Department in respect of implementation of the outstanding assurances of the Statement of assurances of the Budget Session, 1997.
37.	6th January, 1999	4	Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding assurances as contained in the 29th Report of the Committee.
38.	12th January, 1999	6	Scrutiny of the replies received from various Departments in respect of implementation of the outstanding assurances as contained in 29th Report of the Committee.
39.	19th January, 1999	5	Confirmation of the proceedings of the meetings of the Committee.

1	2	3	4
40.	12th February, 1999	3	Scrutiny of the replies received from Irrigation Department in regard to implementation of the outstanding assurances as contained in 29th Report of the Committee.
41.	19th February, 1999	3	No business was transacted for want of quorum.
42.	24th February, 1999	5	Scrutiny of the replies received from the Irrigation Department in regard to the implementation of outstanding assurances as contained in 30th Report of the Committee.
43.	3rd March, 1999	3	No business was transacted for want of quorum.
44.	5th March, 1999 (New Delhi)	6	Scrutiny of the replies received from the Irrigation Department in regard to the Implementation of outstanding assurances as contained in 30th Report of the Committee.
45.	6th March, 1999 (New Delhi)	6	—do—
46.	9th March, 1999	4	Scrutiny of the replies received from the Agriculture Department in regard to the implementation of outstanding assurances of 30th Report of the Committee.
47.	10th March, 1999	5	Orally examined the representatives of the Power Department in respect of the implementation of outstanding assurances of 30th Report of the Committee.
48.	15th March, 1999	5	Scrutiny of the replies received from Irrigation Department in regard to implementation of outstanding assurances of 30th Report of the Committee.
49.	16th March, 1999 (Nangal)	4	Committee discussed with the Offices of the B.B.M.B. and thereafter inspected the Bhakra Nangal Dam.
50.	22nd March, 1999	5	Scrutiny of the replies received from various Departments in regard to the

1	2	3	4
			implementation of outstanding assurances of the 30th Report of the Committee.
51.	26th March, 1999 (New Delhi)	6	Scrutiny of the replies received from various Departments in regard to the implementation of outstanding assurances as contained in the 30th Report of the Committee.
52.	27th March, 1999 (Jaipur)	5	The Committee discussed with the Secretary, Rajasthan Legislative Assembly on matters of common interest and other procedural matters.
53.	29th March, 1999 (Udaipur)	5	Scrutiny of the outstanding assurances as contained in the 30th Report of the Committee.
54.	31st March, 1999 (Swaimadhopur)	5	—do—

Presentation of the Report

The Committee presented its 30th Report for the year 1998-99 to the House on 10th February, 1999.

Meetings held at places other than Chandigarh

1.	Shimla	17th and 18th August, 1998
2.	Delhi	12th and 13th November, 1998
3.	Delhi	5th and 6th March, 1999
4.	Nangal	16th March, 1999
5.	Delhi	26th March 1999
6.	Jaipur	27th March, 1999
7.	Udaipur	29th March, 1999
8.	Swaimadhopur	31st March, 1999

COMMITTEE ON SUBORDINATE LEGISLATION

The Committee, consisting of eight Members of the Haryana Vidhan Sabha (including the Advocate General) was nominated by the Hon'ble Speaker on the 6th May, 1998 and was notified in the official gazette vide notification No. HVS-LA(Sub-Leg.)-1/98-99/18, dated the 7th May, 1998.

Shri Kapoor Chand Sharma was appointed as the Chairperson of the Committee by the Speaker.

The Committee held 46 meetings during the period under review.

The names of Members and number of the meetings attended by the each of them are shown in the following table:-

Sr. No.	Name of Member	Number of meetings attended
*1.	Shri Kapoor Chand Sharma	22
2.	Shri Satwinder Singh Rana	44
3.	Shri Anil Vij	36
4.	Shri Jaswinder Singh	23
5.	Shri Nafe Singh Rathee	34
6.	Shri Nirmal Singh	Nil
7.	Shri Suraj Mal	45
8.	Advocate General	Nil
	Special Invitee	
**	Shri Bijender Singh Kadyan	4

* Shri Kapoor Chand Sharma, M.L.A., resigned from the Chairpersonship and the membership of the Committee with effect from 10th March, 1999 vide Notification No. HVS-LA(Sub-Leg.)-1/98-99/22, dated the 16th March, 1999, on his appointment as Minister of State.

** Shri Bijender Singh Kadyan, M.L.A., was nominated by the Speaker as Special Invitee of the Committee with effect from 9th September, 1998 for the remaining period of the year 1998-99 vide Notification No. HVS-LA(Sub-Leg.)-1-98-99/57, dated 9th September, 1998 and resigned as a Special Invitee w.e.f. 10th March, 1998 vide Notification No. HVS-LA(Sub-Leg.)-1/98-99/21, dated 16th March, 1999 on his appointment as Minister of State.

Rules Scrutinised

The Committee scrutinised the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.

Meetings held and Business Transacted

The dates of the meetings, the number of Members and the Business transacted at each meeting are given below:-

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	26-5-1998	6	(i) Welcome address by the Deputy Secretary, Haryana Vidhan Sabha. (ii) Discussion on the Scope and functions of the Committee.
2.	1-6-1998	6	(i) Papers placed before the Committee. (ii) Selection of Rules for scrutiny. (iii) Attendance of Legal Remembrancer in the meeting.
3.	8-6-1998	3	Scrutiny of the Punjab Tenancy Act, 1887.
4.	15-6-1998	4	(i) Papers placed before the Committee. (ii) The committee decided to drop the scrutiny of the Punjab Tenancy Rules, 1909. (iii) The Committee decided to take up the scrutiny of the Haryana Panchayati Raj, Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
5.	22-6-1998	4	Scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
6.	29-6-1998	6	Resumption of security of the Haryana Panchayati Raj Finance, Budget, Accounts,

1	2	3	4
			Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
7.	6-7-1998	5	Resumption of Scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules 1996 framed under the Haryana Panchayati Raj Act, 1994.
8.	13-7-1998	4	Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
9.	12-8-1998	5	<p data-bbox="613 608 1085 632">(i) Papers placed before the Committee.</p> <p data-bbox="613 647 1085 802">(ii) Resumption of scrutiny of Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.</p>
10.	19-8-98	4	Resumption of scrutiny of Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
11.	26-8-98	4	Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
12.	2-9-1998	5	<p data-bbox="613 1174 1085 1345">(i) Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.</p> <p data-bbox="613 1361 1085 1509">(ii) The Committee decided to undertake an on the spot study tour to the States of Meghalaya, Assam & Sikkim with effect from 3rd October, 1998 to 15th October, 1998.</p>

1	2	3	4
13.	8-9-1998	5	Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
14.	15-9-1998	6	Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
15.	22-9-1998	5	(i) Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
			(ii) Confirmation of proceedings.
16.	29-9-1998	5	(i) Papers placed before the Committee. (ii) Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
17.	2-10-1998	5	The Committee framed the questionnaire to be discussed with the Sister Committee during its tour to the States of Assam, Meghalaya and Sikkim from 2-10-1998 to 15-10-1998.
18.	5-10-1998	4	Discussion with the Secretary, Assam Legislative Assembly regarding matters of common interest.
19.	6-10-1998	4	The Committee reviewed the proceedings of the meeting held with the Secretary, Assam Legislative Assembly.
20.	7-10-98	4	Discussion with the Subordinate Legislator Committee of Meghalaya Legislative Assembly regarding matters of common interest.

1	2	3	4
21.	10-10-98	4	Discussion with the Secretary, Sikkim Legislative Assembly regarding matters of common interest.
22.	13-10-1998	4	The Committee reviewed the proceedings of the meeting held with the Sister Committee of Meghalaya Legislative Assembly and discussion held with the Secretary, Sikkim Legislative Assembly.
23.	15-10-1998	5	The Committee reviewed the proceedings of the meeting/discussions held at Guwahati, Shillong and Gangtok during the tour.
24.	22-10-1998	4	Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
25.	27-10-1998	4	Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
26.	3-11-1998	5	Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
27.	11-11-1998	4	Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
28.	17-11-1998	5	Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
29.	26-11-1998	4	Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996

1	2	3	4
			framed under the Haryana Panchayati Raj Act, 1994.
30.	1-12-1998	4	(i) Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994. (ii) Confirmation of proceedings.
31.	9-12-1998	6	(i) Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994. (ii) The Committee decided to hold its own meeting on 16-12-1998 in Haryana Bhawan, New Delhi. (iii) Papers placed before the Committee.
32.	16-12-1998 --	5	Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
33.	21-12-1998	2	Meeting adjourned for want of quorum.
34.	28-12-1998	4	Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994.
35.	6-1-1999	6	(i) Resumption of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana Panchayati Raj Act, 1994. (ii) Confirmation of the proceedings.
36.	13-1-1999	6	(i) Papers placed before the Committee.

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37. 19-1-1999

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- (ii) Oral examination of the Commissioner & Secretary to Government, Haryana, Agriculture Department in respect of implementation of recommendations/ observations of the Committee concerning the Haryana Cold Storage (Licencing and Regulation) order, 1979 framed under the Essential Commodities Act, 1955, as contained in its Nineteenth Report (1987-88 Report).
- (iii) Oral examination of the Commissioner & Secretary to Government, Haryana, Transport Department in respect of implementation of recommendations/ observations of the Committee as contained in its 27th Report concerning the Haryana Motor Vehicles Rules, 1993 framed under the Motor Vehicles Act, 1988 (1995-96 Report)
- (iv) Oral examination of the Financial Commissioner & Secretary to Government, Haryana, Revenue Department in respect of implementations of recommendations/ observations of the Committee as contained in its 29th Report concerning the Haryana Kisan Pass Book Rules, 1996 framed under the Haryana Pass Book Act, 1994 (1997-98 Report)
- (i) Papers placed before the Committee.
- (ii) Oral examination of the Representatives of the Development & Panchayats Department in respect of scrutiny of the Haryana Panchayati Raj Finance, Budget, Accounts, Audit, Taxation and Works Rules, 1996 framed under the Haryana panchayati Raj Act, 1994.

1	2	3	4
			(iii) The Committee drafted and finalized the first part of its 30th Report.
38.	29-1-1999	3	(i) Papers placed before the Committee. (ii) The Committee drafted and finalized its 30th Report for the year 1998-99.
39.	24-2-1999	5	Scrutiny of the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914.
40.	25-2-1999	5	Resumption of scrutiny of the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914.
41.	4-3-1999	4	(i) Papers placed before the Committee (ii) Resumption of scrutiny of the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914.
42.	10-3-1999	5	(i) Resumption of scrutiny of the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914. (ii) The Committee decided to hold its meetings on 23rd & 24th March, 1999 at Shimla.
43.	17-3-1999	5	Resumption of scrutiny of the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914.
44.	23-3-1999	5	(Resumption of scrutiny of the Punjab Distillery Rules, 1932, framed under the Punjab Excise Act, 1914.
45.	24-3-1999	5	Resumption of scrutiny of the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914.
46.	30-3-1999	5	Resumption of scrutiny of the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914.

Meeting at places other than Chandigarh

The Committee undertook an official study tour to the States of Assam, Meghalaya and Sikkim from 2-10-1998 to 15-10-1998 with a view to have discussions

on the matters of Common interests and held 7 meetings at different places i.e. Haryana Bhawan, New Delhi, Guwahati, Cheerapunji, Shillong, Gangtok, Darjeeling. Besides this the Committee also held its meetings on the following dates and places :-

- | | | |
|----|------------|---------------------------|
| 1. | 16-12-1998 | Haryana Bhawan, New Delhi |
| 2. | 24-2-1998 | Haryana Bhawan, New Delhi |
| 3. | 25-2-1998 | Haryana Bhawan, New Delhi |
| 4. | 23-3-1998 | Shimla |
| 5. | 24-3-1998 | Shimla |

Report Presented

The Committee presented to the House its 30th Report for the year 1998-99 on the 10th February, 1999.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE OF PRIVILEGE

The Committee of Privileges consisting of ten members was renominated by the Hon'ble Speaker on 25th April, 1997.

Shri Narpender Singh, M.L.A. was appointed by the Hon'ble Speaker as Chairperson of the Committee. The names of the Members of the Committee are as under :-

1.	Shri Narpender Singh, M. L. A.	Chairperson
2.	Shri Dhir Pal Singh, M. L. A.	Member
3.	Shri Dharambir Gauba, M. L. A.	Member
4.	Shri Anil Vij, M. L. A.	Member
5.	Shri Azad Mohd., M. L. A.	Member
6.	Shri Anand Kumar, M. L. A.	Member
7.	Shri Sat Pal Sangwan, M. L. A.	Member
8.	Shri Khurshid Ahamad, M. L. A.	Member
9.	Shri Bhim Sain Mehta, M. L. A. (State Minister)	Member
10.	Shri Nirmal Singh, M. L. A.	Member

The Committee held a total number of 3 meeting during the period under review. The names of the Members and the number of meetings attended by each of them are shown in the following table :-

Sr. No.	Name of Members	Number of Meetings Attended
1.	Shri Narpender Singh, M. L. A.	1
2.	Shri Dhir Pal Singh, M. L. A.	3
3.	Shri Dharambir Gauba, M. L. A.	2
4.	Shri Anil Vij, M. L. A.	3
5.	Shri Azad Mohd., M. L. A.	-
6.	Shri Anand Kumar, M. L. A.	1
7.	Shri Sat Pal Sangwan, M. L. A.	2
8.	Shri Bhim Sain Mehta, M. L. A. (State Minister)	-
9.	Shri Nirmal Singh, M. L. A.	-

Question of Privileges Pending

Question of alleged breach of Privilege given notice of By Shri Jagan Nath, Minister, against Shri Bhajan Lal Ex-M.L.A. (Now M.P.) who made a press statement in the press lobby/lounge in the Vidhan Sabha casting serious reflection on the conduct and impartiality of the Chair i.e. Hon'ble Speaker Prof. Chhattar Singh Chauhan and using very derogatory remarks against him wilfully and deliberately with a malicious motive in order to lower down the dignity of the Chair as published in the Indian Express on 22-11-96.

Question of alleged breach of Privilege given notice of by Shri Jagan Nath, Minister against the Correspondent, Editors, Publishers and Printers of the Indian Express for publishing the statement of Shri Bhajan Lal, Ex-M.L.A. (Now.M.P.) containing derogatory remarks which cast serious aspersions on the impartiality character and conduct of the Chair in discharge of his Parliamentary duties on the floor of the house as this act has lowered the prestige and dignity of the Chair in the eyes of the Public in the issue of Indian Express dated 22-11-96.

Meeting held and Business transacted

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	17-4-98	3	No business was transacted for want of quorum.
2.	15-7-98	5	(i) The Committee drafted and finalised the Third preliminary report with regard to the question of alleged breach of Privilege given notice of by Shri Jagan Nath Minister, against Shri Bhajan Lal Ex-MLA, (Now M.P.) who made a press statement in the press lobby/lounge in the Vidhan sabha casting serious reflection on the conduct and impartiality of the Chair i.e. Hon'ble Speaker Prof. Chhattar Singh Chauhan and using very derogatory remarks against him wilfully and deliberately with malicious motive in order to lower down the dignity of the Chair as published in the Indian Express on 22-11-96.

1	2	3	4
			<p>(ii) The Committee also drafted and finalised the Third preliminary report with regard to the question of alleged breach of Privileges given notice of by Jagan Nath Minister, against the Correspondent, Editors Publishers, and Printers of the Indian Express for publishing the statement of shri Bhajan Lal Ex-MLA, (now M.P.) containing derogatory remarks which cast serious aspersions on the impartiality character and conduct of the Chair in discharge of his parliamentary duties on the floor of the House as this act has lowered the prestige and dignity of the Chair in the eyes of the public in the issue of the issue of Indian express dated 22-11-96.</p> <p>The Committee authorised the Chairperson to sign and present these preliminary reports to the House.</p>
3.	21-1-99	6	<p>(i) The Committee drafted and finalised the 4th preliminary report with regard to the question of alleged breach of Privilege given notice of by Shri Jagan Nath Minister against Shri Bhajan Lal Ex-MLA, (Now M.P.) who made a press statement in the press-lobby/lounge in Vidhan Sabha casting serious reflection on the conduct and impartiality of the Chair i.e. Hon'ble Speaker Prof. Chhattar Singh Chauhan, and using very derogatory remarks against him wilfully and deliberately with a malicious motive in order to lower down the dignity of the Chair as published in the Indian Express on dated 22-11-96.</p> <p>(ii) The Committee also drafted and finalised the 4th preliminary report with regard to the question of alleged breach of Privilege given notice of by Shri Jagan Nath Minister against the</p>

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Correspondent, Editors, Publishers and Printers of the Indian Express for publishing the statement of Shri Bhajan Lal Ex-MLA, (Now M.P.) containing derogatory remarks which cast serious aspersions on the impartiality character and conduct of the Chair in discharge of his parliamentary duties on the floor of the House as this act has lowered the prestige and dignity of the Chair in the eyes of the public in the issue of Indian Express dated 22-11-96.

The Committee authorised the Chairperson to sign and present these preliminary reports to the House.

Proceeding

A record of proceeding of the meetings of the Committee have been kept in the Haryana Vidhan Sabha Secretariat.

HOUSE COMMITTEE

1. The House Committee for the year 1998-99, consisting of five members was nominated by the Hon'ble speaker on 6th May, 1998.

2. Shri Faqir Chand Aggarwal, Deputy Speaker, was the Ex-Officio Chairperson of the Committee.

3. The Committee held 30 meetings, excluding one in which business could not be transacted for want of quorum.

4. The name of the Members and number of meetings attended by each of them are given in the following tables :—

Sr. No.	Name of the Member	Number of meetings attended
1.	Shri Faqir Chand Aggarwal, Deputy Speaker	30
*2.	Shri Jagdish Nayyar	—
3.	Smt. Vidya Beniwal	24
4.	Dr. Virender Pal	24
**5.	Shri Kapoor Chand	19
*2.	Shri Jagdish Nayyar, MLA resigned from the membership of the Committee on his appointment as State Minister on 10-3-1999 (A.N.)	
**5.	Shri Kapoor Chand, MLA resigned from the membership of the Committee on his appointment as State Minister on 10-3-1999 (A.N.)	

5. The date of meetings held, the number of the Members present and business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	21st May, 1998	3	<p>(i) Hon'ble Deputy Speaker, welcomed the members of the Committee and explained the scope and functions of the Committee.</p> <p>(ii) Endst. no. 279/INI dated 13-1-98, received from the Engineer-in-Chief, Haryana PWD B&R, Chandigarh sending therewith rough cost estimate for the construction of flats for Members of Haryana Vidhan Sabha, Sector-3, Chandigarh was placed before the Committee, which noted the contents thereof.</p> <p>(iii) The matter regarding allotment of Flat No. 22 was placed before the Committee. The Committee decided that the Hon'ble members may kindly be requested that in case they are interested in allotment of such accommodation they may send their applications for the purpose on the prescribed proforma within the period of 10 days from the date of issue of the circular.</p> <p>(iv) The Committee decided to hold its next meeting at Chandigarh on 27th May, 1998 at 11.00 A.M.</p>
2.	27th May, 1998	3	<p>(i) Memo. No. SEP/R&H/98/1297 dated 1st May, 1998 received from the Superintending Engineer, Planning Circle, (R&H), regarding the removal of trees from the land allotted for the construction of new Flats in Sector-3, Chandigarh, was placed before the Committee. The Committee discussed</p>

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			<p>the matter in detail and decided that the meeting of the following officers be convened on 9th June, 1998 to discuss the above said matter so that the trees in question may be removed from the site of the construction of new MLAs flats :—</p> <ol style="list-style-type: none"> 1. Senior Architect, Department of Architecture, Haryana, Chandigarh; 2. The Executive Engineer, Bridges Construction Division, PWD (B&R) Haryana, Sector-33, Chandigarh; 3. The Executive Engineer, Horticulture Div. No. 2, U.T., Sector-23, Chandigarh. <p>(ii) The copy of the letter received vide endst. No. Arch-98/SA-I/1621 dated 5-2-98 from the Chief Architect, Haryana, vide which some modification/changes were proposed in original drawings, already approved, of the new MLAs Flats to be constructed in Sector-3, Chandigarh was placed before the Committee.</p> <p>(iii) The Committee decided to hold its next meeting on 9th June, 1998 at 11.00 A.M. at Chandigarh.</p>
3.	9th June, 1998	3	<p>(i) The Senior Architect, Haryana explained the whole drawings, construction plans, designs etc. etc. with the help of the Model, to the Committee, in the presence of the Hon'ble Speaker. He also stated that the work cannot be started due to the presence of 4 trees as the same are coming in the way of construction site of the MLAs Flats. The Committee desired that a letter for the removal of the remaining 4 trees be sent to the Chief Engineer, U.T., Chandigarh immediately.</p>

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			<ul style="list-style-type: none"> (ii) The Senior Architect while showing the model of the scheme, also explained the necessity for making slight change in the proposed construction plans of MLAs Flats. The Committee in the presence of the Hon. Speaker was in agreement with the proposed slight change. (iii) D.O. letter No. RG-98/466 dated 1-6-98 received from the Additional Resident Commissioner, Haryana Bhawan, New Delhi sending therewith a list of the outstanding dues against MLAs, Ex-MLAs Officers etc. etc. in respect of Haryana Bhawan (stay and hospitality) was placed before the Committee. The Committee discussed the matter in detail and desired that the matter may also be brought to the notice of Hon'ble Speaker. (iv) The Committee decided to hold its next meeting on 16th June, 1998 at 11.00 A.M. at Chandigarh.
4.	16th June, 1998	4	<ul style="list-style-type: none"> (i) The Committee allotted MLAs Flat No. 22 to Shri Satpal Sangwan, MLA by draw of lot. (ii) Letter No. Arch/98/SA-I/6386 dated 11-6-98 regarding modification/changes in the internal planning of new flats was placed before the Committee alongwith a set of print of modified plans, site plan & elevation. The Committee gone through the prints of modified plan, site plan & elevation supplied by them and approved the modification/changes as proposed. (iii) The Committee decided to hold its next meeting on 23rd June, 1998 at 11.00 A.M. at Chandigarh.
5.	23rd June, 1998	4	<ul style="list-style-type: none"> (i) The Committee orally discussed with the representatives of the Hospitality

Organisation Haryana in respect of catering facilities for the Hon'ble Members and gave certain directions for the improvement.

- (ii) The Committee discussed the matter regarding maintenance of MLAs Hostel with the representatives of Haryana PWD (B&R) Department. After discussion the Committee gave certain directions for the improvement of the maintenance of the MLAs Hostel.

6. 30th June, 1998

3

- (i) Endorsement No. 7/6 dated 11-6-98 received from the Executive Engineer, Horticulture Division No 2, Chandigarh addressed to the Sr. Architect, Haryana regarding the removal of trees from the site allotted for the construction of 16 new MLAs Flats in Sector-3, was placed before the Committee and the Committee noted the contents thereof.

- (ii) The Committee decided to hold its next meeting on 9th July, 1998 at 11.00 A.M. at Chandigarh.

7. 9th July, 1998

3

- (i) The Committee discussed in detail the points regarding improvement in the MLAs Hostel and MLAs Flats.

- (ii) The Committee discussed the difficulties faced by the two lady members in regard to accommodation in the MLAs Hostel. The Committee, therefore, decided that two rooms in the MLAs Hostel be allotted to both the lady members on permanent basis for the remaining period of the present Assembly.

- (iii) The Committee decided to hold its next meeting at Chandigarh on 14th July, 1998 at 12.30 P.M.

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8.	14th July, 1998	2	<p>(i) In the absence of the Ex-Officio-Chairperson (Shri Faqir Chand Aggarwal Deputy Speaker), Dr. Virender Pal, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee allotted the rooms in the MLAs Hostel to the MLAs for the ensuing Session.</p>
9.	5th August, 1998	3	<p>(i) The matter regarding non-vacation of Flat No. 47, Sq. No. 38 and MG No. 18 was placed before the Committee. The Committee decided that a registered letter may be sent to Ch. Bhajan Lal at his local address and also at the address of New Delhi in this regard.</p> <p>(ii) Previously a decision was taken by the House Committee in its meeting held on 21-5-97 regarding paucity of accommodation and the same was circulated to the Ministers/MLAs who have been allotted Kothis and MLAs Flats. The Committee desired that the decision already taken may again be circulated to all concerned.</p> <p>(iii) The Committee decided to hold its next meeting on 11-8-98 at 11.00 A.M. at Chandigarh.</p>
10.	11th August, 1998	4	<p>(i) The Committee discussed the various steps to be taken for the improvement of the MLAs Hostel and Flats.</p> <p>(ii) A request received from Sh. Shiv Parsbad, Ex-MLA regarding waiving off penal licence fee in respect of MLA Flat No. 18 was placed before the committee. The Committee desired that the request of the Hon. Ex-MLA may be forwarded to the Administrator, Chandigarh for sympathetic action in the matter.</p>

(iii) The Committee, in view of the difficulty being faced by the Hon. Members in getting accommodation in the Haryana MLAs Hostel when they come to attend the meetings of the various Committees of Haryana Vidhan Sabha, decided that the room for the Hon. Members, who are expected to reach Chandigarh to attend the meetings, may be kept reserved one day earlier from the date of meetings.

(iv) Memo. No. G-III/98/4310 dated 31-7-98 received from the Chief Engineer, Union Territory, Chandigarh regarding the approval granted by the Chandigarh Administration for the removal of 4 trees from the land allotted to the Haryana Govt. for the construction of new MLAs Flats, was placed before the Committee.

The Committee decided that information in this regard may be sent to the Chief Architect, Haryana and also to the Engineer-in-Chief, PWD (B&R) Haryana for information and necessary action.

(v) The Committee decided to undertake on the spot study tour to the State of Rajasthan.

(vi) In view of the difficulties experienced by the staff particularly by the Officers of Haryana Vidhan Sabha secretariat with regard to serving of tea/coffee/light refreshment during office hours, the Committee decided that the director, Hospitality Organisation Haryana may be asked to ensure that arrangements for the supply of tea/coffee and also the light refreshment twice in a day, i.e. at about 11.00 A.M. and 3.00 P.M. be made.

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			(vii) The Committee decided to hold its next meeting on 18th August, 1998 at 11.00 A.M. at Chandigarh.
11.	18th August, 1998	4	(i) The Committee discussed various steps in regard to improvement in the MLAs Hostel and Flats. (ii) The Committee decided to hold its next meeting on 25-8-98 at 11.00 A.M.
12.	25th August, 1998	4	(i) Letter No. DHOH-98/O.A. 4-9046 dated 6th August, 1998 received from the Director, Hospitality Organisation Haryana regarding deleting the version of Shri Phool Singh, Assistant Director from the proceedings of the meeting of the Committee held on 23-6-98, was placed before the Committee. The Committee did not accede to the request. (ii) The Committee confirmed the proceedings of the meetings dated 21-5-98, 27-5-98, 9-6-98, 16-6-98, 23-6-98, 30-6-98, 9-7-98 and 14-7-98.
13.	7th September, 1998	3	(i) The letter No. A.P.-37(II) Pro./VS/97/50504 dated 31st August, 1998 received from the Secretary, Rajasthan Vidhan Sabha regarding postponement of the Visit of House Committee of Haryana Vidhan Sabha to the State of Rajasthan was placed before the Committee. The committee after consideration decided to postpone its study tour to the State of Rajasthan (ii) The Committee, decided that temporary bath rooms & latrins in MLAs Hostel, Haryana may be constructed for the security personnel and public on the pattern of Punjab MLAs Hostel, by the PWD B&R Haryana in liaison with the Chief Engineer, U.T., Chandigarh.

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			(iii) The Committee decided to hold its next meetings at Shimla on 9th Sept., at 3.00 P.M., on 10th Sept., at 11.00 A.M. and on 11th Sept., 1998 at 10.00 A.M. to see the amenities being provided to the MLAs in the Himachal Pradesh MLAs Hostel.
14.	9th September, 1998	4	The Committee discussed various steps to be taken for the improvement of Haryana MLAs Hostel and Flats.
15.	10th September, 1998	4	The Committee discussed various matters relating to improvement of Haryana MLAs Hostel/Flats and the facilities being provided to the Members.
16.	11th September, 1998	4	The Committee discussed various issues concerning the improvement of Haryana MLAs Hostel and Flats and the facilities being provided to the Members in MLAs Hostel/Flats.
17.	29th September, 1998	3	<p>(i) Letter No. D-2/Anu/Hr.-98/4003 dated 31-8-98 received from the Director, Ayurveda, Haryana for providing accommodation for the Ayurvedic Dispensary in the Haryana MLAs Hostel, was placed before the Committee. The Committee after discussion due to shortage of accommodation did not accede to the request.</p> <p>(ii) Letter No. MLA/Disp./98/415 dated 4-9-98 received from the Sr. Medical Officer, In-charge, Haryana MLAs Hostel Dispensary, Chandigarh was placed before the Committee. The Committee decided that due to shortage of accommodation, the Ultra-sound Machine may be installed in the room being used by the Clerk of the Dispensary.</p> <p>(iii) Matter regarding separate entry for the Haryana MLAs Hostel Dispensary was discussed in the meeting and the</p>

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			Committee approved the proposal regarding opening of gate near the dental wing for the MLAs Hostel Dispensary.
		(iv)	The Committee decided to hold its next meetings at Haryana Bhawan, New Delhi on 28th October, 1998 at 3.00 P.M. and 29th October, 1998 at 10.00 A.M. to discuss with the Resident Financial Commissioner, Haryana Bhawan, New Delhi regarding reservation of rooms and also to discuss with the Director Hospitality Organisation Haryana regarding catering arrangements in the Haryana Bhawan, New Delhi.
18.	28th October, 1998	4	The Committee discussed the various points in regard to the accommodation and other facilities for the Hon'ble members in the Haryana Bhawan with the Resident Commissioner, Haryana Bhawan, New Delhi and also gave direction for the betterment.
19.	29th October, 1998	4	(i) The Committee discussed with the Deputy Director, Hospitality Organisation Haryana, Haryana Bhawan, New Delhi about the catering arrangements in the Haryana Bhawan, New Delhi. After discussion the Committee gave some directions and suggestions for the improvement in the catering service.
20.	1st December, 1998	3	(i) The matter regarding allotment of Flat No. 22 was placed before the Committee. The Committee, therefore, decided that the Hon'ble Members may kindly be requested that in case they are interested in allotment of such accommodation they may send their applications for the purpose on the prescribed proforma within the period of 10 days from the date of issue of the circular. The Committee also decided

that the Hon. Members, who have already applied, need not apply afresh.

- (ii) The Committee discussed the matter regarding revising the room rent of the Haryana M.L.As. Hostel in view of the facilities provided in the room. After discussion, the Committee desired that a proposal in this regard be prepared by the Hostel Branch and the same be put up before the Committee in its next meeting.
- (iii) The Committee confirmed the following proceedings of the meetings of House Committee held on :—
5-8-98, 11-8-98, 18-8-98, 25-8-98, 7-9-98, 9-9-98, 10-9-98, 11-9-98, 29-9-98, 28-10-98 and 29-10-98.
- (iv) The Committee decided to hold its next meeting on 23-12-98 at 11.00 A.M. at Chandigarh.

21. 22nd December, 1998

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- (i) Letter No. M.L.A./Disp.-98/575 dated 19-11-98, received from the SMO, I/C, M.L.As. Hostel Dispensary for the allotment of a room for Ultra Sound machine, alongwith the report of the Committee dated 9th December, 1998 constituted to inspect on the spot for considering the proposal for the allotment of room was placed before the Committee. The Committee, after deliberations approved the proposal for the allotment of room for installation of Ultra Sound machine by shifting the EPABX.
- (ii) Letter No. HC/98-1976 dated 11-12-98 received from the Resident Commissioner Haryana Govt. Haryana Bhawan, New Delhi alongwith proceedings of the meeting of the House Committee dated 28th October, 1998 held at Haryana Bhawan, New Delhi after making minor corrections

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			in his portion was placed before the committee. The Committee accepted these corrections and directed that the corrections may be carried out accordingly.
		(iii)	The Committee decided to undertake on the spot study tour to the State of Rajasthan i.e. Jaipur, Jodhpur, Mount Abu via Udaipur, Chittaurgarh & Ajmer w.e.f. 2nd January, 1999 to 9th January, 1999.
		(iv)	The Committee allotted M.L.As. Flat No. 22 to Shri Khurshid Ahmed, M.L.A. by draw of lots.
		(v)	The Committee decided to hold its next meeting on 29th December, 1998 at 11.00 A.M. at Chandigarh.
22.	29th December, 1998	3	(i) The proposal regarding revising the room rent of the Haryana M.L.As. Hostel was placed before the Committee. The Committee after deliberate discussion recommended the room rent as under :—

Sr. No.	Category of Person	Rent per day per room	Rent for another room	Rent for further Additional room
1	2	3	4	5
1.	MLAs	Rs. 3.50	Rs. 25.00	Rs. 100.00
2.	M.Ps. and MLAs of other States	Free	Rs. 30.00	Rs. 100.00
3.	Ex-MLAs and Ex-MPs	Rs. 12.00	Rs. 50.00	Rs. 100.00
4.	Ministers/MLAs having flats	Rs. 30.00	Rs. 50.00	Rs. 100.00
5.	Gazetted officer on official duty of the State and of other States	Rs. 30.00	Rs. 100.00	Rs. 100.00
6.	Freedom Fighters	Rs. 3.50	Rs. 25.00	Rs. 100.00
7.	Others	Rs. 100.00	Rs. 100.00	Rs. 100.00

1	2	3	4	5
				The Committee also decided that the revised rates will be applicable after the approval of the Hon. Speaker.
				(ii) The Committee decided to postpone its study tour to the State of Rajasthan, i.e. to Delhi, Jaipur, Jodhpur, Mount Abu, Udaipur and Pushkar, which was to commence from 2nd January, 1999.
23. 6th January, 1999		3		(i) Letter No. AI/98/13664 dated 23-12-98 alongwith enclosures i.e. letter No. AI/98/12162 dated 20-11-98 and letter No. SORI/P 9/27910 dated 24-11-98, received from the Secretary, House Allotment Committee, Chandigarh and Deputy Controller (F&A) Rents, Chandigarh Administration, Chandigarh regarding payment of licence fee from Sh. Shiv Parshad, Ex-M.L.A., Haryana in respect of M.L.A. Flat No. 18, Sector-3, Chandigarh, were placed before the Committee. The Committee, after some discussion, agreed with the decision taken by the Secretary, House Allotment Committee, Chandigarh in this regard and also recommended that rent may be charged accordingly.
				(ii) Request dated 30-12-98 received from Sh. Shiv Parshad, Ex-MLA regarding payment of licence fee in respect of M.L.As. Flat No. 18 and Motor Garage No. 4, Sector-3, Chandigarh was placed before the Committee. The Committee desired that action in this regard be taken as per the above decision.
				(iii) The Committee discussed various steps required to be taken for the improvement of the MLAs Hostel and Flats.
24. 13th January, 1999		2		(i) The inspection report of the officers Committee in regard to the MLAs Hostel, Haryana was placed before the

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			<p>Committee. The Committee discussed the matter with the Director, Hospitality Organisation, Haryana. The Director requested the Committee that observation/shortcomings pointed by the Officers Committee may kindly be sent to him for information and removal thereof. Therefore, the Committee decided that the observation/shortcomings relating to Hospitality Department may be sent to the Director as requested by him. The Committee also desired that observation/shortcomings relating to the PWD (B&R) Haryana may be sent to PWD (B&R) Department Haryana for necessary action.</p>
25.	25th January, 1999	3	<p>(i) The Committee allotted the rooms in the MLAs Hostel to the Hon. Members for the duration of the ensuing Session.</p> <p>(ii) Letter No. AIO/Flats Com/98/35945 dated 30-12-98 received from the Secretary, Punjab Vidhan Sabha Secretariat, Chandigarh, making a complaint in regard to Flat No. 8 was placed before the Committee, which noted the contents thereof and desired that a copy of this letter be sent to the Member concerned for his comments/necessary action and intimation in this regard be also sent to the Secretary, Punjab Vidhan Sabha Secretariat.</p>
26.	2nd February, 1999	3	<p>The Committee decided to undertake on-the-spot-study tour to the States of Orissa, Tamilnadu and Kerala w.e.f. 24th February, 1999.</p>
27.	8th February, 1999	2	<p>The Committee reconsidered the matter to undertake on-the-spot study tour to the States of Orissa, Tamilnadu and Kerala and revised the same and decided to visit the States of Tamilnadu, Kerala and Karnataka w.e.f. 4th March to 17th March, 1999.</p>

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28. 9th February, 1999	2	<p>The matter regarding study tour of the House Committee was placed before the Committee in view of the orders of the Hon. Speaker dated 9-2-99. The Committee after some discussion decided to delete its own meeting at Mysore and desired that approval of the Hon. Speaker may be obtained after re-arranging the tour programme accordingly.</p>	
29. 9th March, 1999	4	<p>(i) Letter No. 82-WI-97/832 dated 10-2-99 received from the Engineer-in-Chief, Haryana, PWD (B&R) regarding rough cost estimates for construction of flats for Members of Haryana Vidhan Sabha, Sector-3, Chandigarh was placed before the Committee. The Committee, after some discussion, desired that the Commissioner & Secretary to Govt. Haryana, PWD (B&R), Engineer-in-Chief PWD (B&R) and the Chief Architect may be asked to appear before the Committee in its next meeting.</p> <p>(ii) The Committee decided to hold its next meeting on 17th March, 1999 at 11.00 A.M. at Chandigarh.</p> <p>(iii) Proceedings of the meetings of the Committee held on 1-12-98, 22-12-98, 29-12-98, 6-1-99, 13-1-99, 25-1-99 and 8-2-99 were confirmed.</p>	
30. 17th March, 1999	2	<p>(i) The Committee discussed the matter regarding construction of 16 new MLAs Flats for the Hon. Members of the Haryana Vidhan Sabha, with the Public Works (B&R) Department and the Architecture Department. The Committee desired that all necessary formalities in this regard be completed without further loss of time as sufficient time has already elapsed.</p>	

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			(ii) The Committee was assured by the Engineer-in-Chief, PWD (B&R) Department that a Junior Engineer of the PWD (B&R) Department exclusively for looking after the MLAs Hostel and flats will be posted in the MLAs Hostel, to avoid any inconvenience to the Hon. Members.
31. 30th March, 1999		1	The meeting adjourned for want of quorum.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhān Sabha Secretariat.

LIBRARY COMMITTEE

The Committee consisting six Members and a Special Invitee was nominated by the Hon'ble Speaker on 6th May, 1998 for the year 1998-99. Shri Azad Mohammad a member of the Committee was appointed as Chairperson.

The names of the Members, Special Invitee of the Committee and the number of meetings attended by each of them out of the total number of 45 meetings held during the period under review are given below :—

Sr. No.	Name of the Members	Number of meetings attended
*1.	Shri Azad Mohammad	Chairperson 18
2.	Shri Mani Ram	Member 31
3.	Shri Ramji Lal	Member 44
4.	Shri Randeep Singh Surjewala	Member 35
5.	Shri Risal Singh	Member 45
6.	Shri Nafe Singh Jundla	Member 42
**7.	Smt. Vidya Beniwal	Special Invitee 30

* Shri Azad Mohammad, MLA resigned from the Membership/Chairpersonship of the Committee on 11-3-99 and his resignation was accepted on 15-3-99 by the Hon'ble Speaker.

** Smt. Vidya Beniwal, MLA was nominated as a Special Invitee of the Committee w.e.f. 25-8-98 for the remaining period of the year 1998-99.

The Committee selected the publications on different subjects. The value of the publications purchased during the year (1998-99) including the cost of newspapers/magazines etc. was Rs. 109438.00. In addition to it Govt. Publications worth Rs. 5312/- was also purchased.

Meetings held and Business Transacted

Details regarding the dates of meetings held, number of members including special invitee present and business transacted in each meeting, are as given below :—

Sr. No.	Date	Number of Members (including Spl. Inv.) present	Business Transacted
1	2	3	4
1.	26-5-98	5	The Under Secretary welcomed the members of the Committee and explained to them the scope and functions of the Committee.
2.	4-6-98	5	<p>(i) The Committee discussed on amendments in the Library Rules if need be;</p> <p>(ii) The Committee desired that Lok Sabha Sectt. and other Legislative Assembly Library Rules be requested to send the copies of their Library Rules so that a comparative study of these Rules be made in order to make the amendments therein, if need be.</p> <p>(iii) The Committee decided to hold its next meetings on 24th and 25th June, 1998 at Benmore Rest House, Shimla.</p> <p>(iv) The Committee decided that the suggestions for the purchase of books be invited from all Members of Haryana Vidhan Sabha.</p> <p>(v) The Committee decided that all newspapers and magazines subscribed at present be also subscribed for the year 1998-99.</p> <p>(vi) The Committee decided that like that of previous years, the books in English, Hindi, Urdu, Panjabi etc. on</p>

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			different subjects be purchased for the use of Library on the basis of discount recommended by the Good Office Committee.
3.	9-6-98	4	The Committee selected 7 books for the use of the Library.
4.	16-6-98	5	The Committee selected 8 books for the use of the Library.
5.	23-6-98	5	The Committee selected 9 books for the use of the Library.
6.	24-6-98	5	The Committee selected 6 books for the use of the Library.
7.	25-6-98	5	The Committee selected 14 Books for the use of the Library.
8.	30-6-98	5	The Committee selected 9 books for the use of the Library.
9.	6-7-98	5	<p>(i) The Committee selected 8 books for the use of the Library;</p> <p>(ii) The Committee observed that the side walls of newly reading room be covered with wall hangings and a Wall Clock be provided in the same</p>
10.	15-7-98	5	The Committee discussed various matters relating to the Library.
11.	4-8-98	5	<p>(i) The Committee selected 4 books for the use of the Library;</p> <p>(ii) The Committee decided to hold its next meetings at New Delhi on 26th & 27th August 1998.</p>
12.	12-8-98	5	<p>(i) The Committee selected 4 books for the use of the Library.</p> <p>(ii) The Committee desired that Quarterly magazine named 'Federal India' may be subscribed for the use of the Library.</p>
13.	18-8-98	4	The Committee selected 3 books for the use of the Library.
14.	26-8-98 (Delhi)	6	The Committee went to various shops of booksellers and selected 11 books for the use of Library.

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15.	27-8-98 (Delhi)	5	The Committee went to various shops of booksellers and selected 10 books for the use of Library.
16.	1-9-98	6	A letter placed before the Committee received from the Punjab Vidhan Sabha regarding Library Rules.
17.	7-9-98	7	Letters received from the Gujarat and Himachal Vidhan Sabha Sectt. placed before the Committee and the Committee discussed on the contents regarding Library Rules.
18.	15-9-98	7	The Committee decided to purchase two copies of the book titled 'Politics of Defection' for the use of Library.
19.	22-9-98	6	The Committee took a round of library and discussed the matter relating to the priced and unpriced publications placed together due to shortage of space.
20.	29-9-98	7	The Committee decided to purchase two copies of Railway Time Table for the use of Library.
21.	6-10-98	7	The Committee discussed in respect of catalogue of the Library.
22.	13-10-98	6	The Committee confirmed the proceedings of the meetings dated 26-5-98, 4-6-98, 9-6-98, 16-6-98, 23-6-98 and 30-6-98.
23.	21-10-98	6	The Committee have a marathan discussion on the maintenance of sanitation in the Library.
24.	28-10-98	7	Letter received from the Tamilnadu Legislative Assembly regarding Library Rules was placed before the Committee and discussed the contents of the letter.
25.	2-11-98	6	A letter received from the U.P. Legislative Assembly regarding Library Rules was placed before the Committee and the Committee discussed on it.
26.	10-11-98	4	The Committee decided to undertake a study tour to the States of Karnataka,

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			Tamilnadu and Kerala from 12th to 25th December 1998.
27.	17-11-98	5	The Committee selected 5 books for the use of Library.
28.	23-11-98	4	The Committee observed that the dust in the almirah and other periodicals etc. may be cleaned with Vacuum Cleaner which is lying in the Library already.
29.	30-11-98	5	The Committee postpone its study tour to the States of Karnataka, Tamilnadu and Kerala i.e. from 12th to 25th December 1998.
30.	9-12-98	5	The Committee took a round of the Library and observed that some bundles of newspapers have been put up on the top of the almirah which give an awkward look, same may be put at proper place.
31.	15-12-98	7	The Committee discussed in detail the matter of physical verification of the library books. The Committee was apprised of the position and the Library Rules in this regard.
32.	22-12-98	6	Letter received from the Legislative Assembly Maharashtra regarding Library Rules, was placed before the Committee and the Committee discussed on the same.
33.	29-12-98	6	The Committee selected 6 books for the use of the Library.
34.	6-1-99	5	The Committee decided to hold its next meetings at New Delhi on 13th & 14th January, 1999.
35.	13-1-99 (Delhi)	3	The Committee selected 8 books for the use of the Library.
36.	14-1-99	3	The Committee selected 7 books for the use of Library.
37.	19-1-99	5	The Committee observed that in the lack of funds books were not purchased therefore, with the availability of funds, books may be placed for the approval of the Committee.
38.	16-2-99	5	The Committee enquired about stock-verification and decided to amend the

1	2	3	4
			<p>Stock-verification Rules as below ;—</p> <p>(i) Hence forth stock-verification be undertaken after a gap of two years i.e. in the 3rd year after the completion of earlier stock-verification instead of yearly.</p> <p>(ii) The Committee further decide that there should be no limit on the cost of 3 books which are to be written off per one thousand on annual basis.</p> <p>The Committee also decided that no employee should take books from the almirahs. They should approach the Librarian who in turn will instruct the library staff to give the book.</p>
39.	23-2-99	7	The Committee took a round of the library and decided that a separate room for keeping the unpriced publications and one frash may be posted in the library on permanent basis for cleaning/dusting of books placed in almirahs/racks with the help of Vacuum cleaner or otherwise.
40.	3-3-99	7	The Committee selected 5 books for the use of the Library.
41.	9-3-99	6	The Committee discussed on many aspects pertaining to the display of magazines and newspapers.
42.	16-3-99	6	<p>(i) The Committee selected 73 books for the use of the Library;</p> <p>(ii) The Committee decided to hold its own meetings at New Delhi on 29th & 30th March, 1999.</p>
43.	23-3-99	6	The Committee discussed some important issues pertaining to the functioning of the library.
44.	29-3-99 (Delhi)	5	The Committee observed that all debates of Lok Sabha and Rajya Sabha may be maintained separately and properly.
45.	30-3-99 (Delhi)	5	The Committee discussed about the space scarcity in the Library.

COMMITTEE ON PETITIONS
(Under rule 303)

1. (i) The Committee on Petitions for the 6th (July) Session, 1998 of Ninth Vidhan Sabha was nominated in the month of July, 1998 by the Hon'ble Speaker under rule 303(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on the 21st July, 1998.

(ii) Shri Faqir Chand Aggarwal, Deputy Speaker was nominated as the Ex-Officio chairperson of the Committee.

(iii) The names of the Members of the Committee are given below :—

Sr. No.	Name of the Member	
1.	Shri Faqir Chand Aggarwal, Deputy Speaker	Ex-Officio Chairperson
2.	Shri Narpender Singh, M.L.A.	Member
3.	Shri Somvir Singh, M.L.A.	Member
4.	Shri Anand Kumar Sharma, M.L.A.	Member
5.	Shri Siri Krishan Hooda, M.L.A.	Member

(iv) Meetings held and Business Transacted :—

The Committee did not hold any meeting upto 20th January, 1999.

2. (i) The Committee on Petitions for the 7th (January) Session, 1999 of the Ninth Vidhan Sabha was nominated in the month of January, 1999 by the Hon'ble Speaker under rule 303(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on the 28th January, 1999.

(ii) Shri Faqir Chand Aggarwal, Deputy Speaker was nominated as the Ex-Officio chairperson of the Committee.

(iii) The names of the Members of the Committee are given below :—

Sr. No.	Name of the Member	
1.	Shri Faqir Chand Aggarwal, Deputy Speaker	Ex-Officio Chairperson
2.	Shri Narpender Singh, M.L.A.	Member
3.	Shri Somvir Singh, M.L.A.	Member
4.	Shri Anand Kumar Sharma, M.L.A.	Member
5.	Shri Siri Krishan Hooda, M.L.A.	Member

(iv) Meeting held and Business Transacted :—

The Committee did not hold any meeting upto 31st March, 1999.

RULES COMMITTEE

The Committee consisting of eight Members of the Haryana Vidhan Sabha was nominated by the Speaker on the 6th June, 1996 vide Notification No. HVS-LA-76/96/37, dated the 6th June, 1996.

The Committee held no meeting during the period under review. The names of Members are shown as under :—

Sr. No.	Name of Member	
1.	Shri Chhattar Singh Chauhan, Speaker	Ex-Officio Chairperson
2.	Shri Birender Singh, M.L.A.	Member
3.	Shri Akram Khan, M.L.A.	Member
4.	Shri Ramji Lal, M.L.A.	Member
5.	Shri Siri Krishan Hooda, M.L.A.	Member
6.	Shri Kajalash Chand, M.L.A.	Member
7.	Shri Narendra Singh, M.L.A.	Member

The Committee neither held any meeting nor presented any Report during the period under review.

BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was nominated on 9th January, 1998, continued to function upto 8th July, 1998 when a new Committee was nominated by the Hon'ble Speaker on the 9th July, 1998 and was notified vide notification No. HVS-LA-40/98/29, dated the 10th July, 1998.

The Committee which was constituted on 9th July, 1998 held one meeting i.e. on 21st July, 1998. The name of the Members of the Committee, Special Invitee and the meeting attended by each Member/Special Invitee are given below :-

Sr. No.	Name of Member	Number of meeting(s) attended
1.	Shri Chhattar Singh Chauhan, Speaker	1
2.	Shri Bansi Lal, Chief Minister	1
3.	Shri Attar Singh Saini, Minister of State for Parliamentary Affairs	1
4.	Shri Ram Bilas Sharma, Education Minister	Nil
*5.	Shri Mani Ram Godara, Home Minister	1
6.	Shri Om Parkash Chautaka, M.L.A. Leader of Opposition	Nil
7.	Smt. Kartar Devi, M.L.A.	Nil
Special Invitee		
1.	Shri Faqir Chand Aggarwal, Deputy Speaker	1

*Shri Mani Ram Godara, Home Minister, who was appointed as a Special Invitee in the Committee vide notification No. HVS-LA-40/98/29, dated the 10th July, 1998 and was further nominated as a Member of the Committee vide notification No. HVS-LA-40/98/33 dated 17-7-1998.

Report Present

The Following report was presented on the date noted against :-

Sr. No.	Subject of Report	Date of Presentation
1	2	3
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from the 21st July, 1998 to 24th July, 1998 and from 27th July, 1998 to 29th July, 1998 i.e. Oath/affirmation, Obituary References, Papers to be laid/re-laid on the Table of the House, Presentation of two Preliminary Reports of the Committee of Privileges and extension of time for	21st July, 1998

presentation of the final Reports thereon, Presentation of Excess Demands over Grants and Appropriation for the year 1993-94, Presentation of Budget Estimates for the year 1998-99, general discussion on the Budget Estimates for the year 1998-99, Resumption of General discussion on Budget Estimates for the year 1998-99, and reply by the Finance Minister, Legislative Business. Discussion and Voting on Excess Demands over Grants and Appropriations for the year 1993-94, Discussion and Voting on Demands for Grants on the Budget Estimates for the year 1998-99, Appropriation Bill in respect of Excess Demands over Grants and Appropriation for the year 1993-94, Appropriation Bill in respect of Budget Estimates for the year, 1998-99.

The Committee which was constituted on the 9th July, 1998, continued to function upto 13th January, 1999 and the same was ordered to continue for the Budget Session, 1999 on the 14th January, 1999.

The Committee which was ordered to continue for the Budget Session, 1999 held two meetings i.e on 28th January, 1999 and 5th February, 1999. The names of the Members of the Committee, Special Invitees, and the meetings attended by each Member/Special Invitee are given below :-

Sr. No.	Name of Member	Number of meetings attended
1.	Shri Chhattar Singh Chauhan, Speaker	2
2.	Shri Bansi Lal, Chief Minister	2
3.	Shri Attar Singh Saini, Minister of State for Parliamentary Affairs	2
4.	Shri Ram Bilas Sharma, Education Minister	2
5.	Shri Om Parkash Chautala, M.L.A. Leader of Opposition	Nil
6.	Smt. Kartar Devi, M.L.A.	Nil
Special Invitees		
1.	Shri Mani Ram Godara, Home Minister	2
2.	Shri Faqir Chand Aggarwal, Deputy Speaker	2

Report Presented

The following report was presented on the date noted against each :-

Sr. No.	Subject of Report	Date of Presentation
1	2	3
1.	<p>Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from the 28th & 29th January, 1999, 1st to 5th February, 1999, 8th to 10th February, 1999 and 12th February, 1999, i.e. Obituary References, Papers to be laid/re-laid on the Table of the House, Presentation of the Preliminary Reports of the Committee of Privileges and extension of time for presentation of the Final Reports thereon, Discussion on Governor's Address, resumption of discussion on Governor's Address, and Voting of Motion of Thanks. Presentation of Supplementary Estimates for the year 1998-99 and the Report of the Estimates Committee thereon, Presentation of Budget Estimates for the year 1999-2000. Private Members Business, General Discussion on Budget Estimates for the year 1999-2000. Resumption of General Discussion on Budget Estimates for the year 1999-2000, and reply by the Finance Minister. Presentation of Assembly Committee Reports. Discussion and Voting on Supplementary Estimates for the year 1998-99, Discussion and Voting on Demands for Grants on Budget Estimates for the year 1999-2000. Appropriation Bill in respect of Supplementary Estimates for the year 1998-99, Appropriation Bill in respect of Budget Estimates for the year 1999-2000. Government Bills.</p>	28th January, 1999
2.	<p>Resumption of General Discussion on Budget Estimates for the year 1999-2000 and reply by the Finance Minister, Legislative Business, Presentation of Assembly Committees report, Discussion and Voting on Supplementary Estimates for the year 1998-99, Discussion and Voting on Demands for Grants on Budget Estimates for the year 1999-2000, the Haryana Appropriation Bill in respect of Supplementary Estimates for the year 1998-99, the Haryana Appropriation Bill in respect of Budget Estimates for the year 1999-2000, Government Business.</p>	5th February, 1999

COMMITTEE ON SUICIDES COMMITTED BY FARMERS IN HARYANA

Having been authorised by the House in its sitting held on 22nd July, 1998, the Committee consisting of seven Members of the Haryana Vidhan Sabha was nominated by the Speaker on the 7th October, 1998 vide notification No.HVS-LA-109/98/61, dated the 8th October, 1998. The provision of Rules 204 to 230 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly were made applicable to the Committee.

The Committee held 6 meetings during the period w.e.f. 8-10-98 to 31-3-99. The name of the Member and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of Members		Number of meetings attended
1.	Shri Faquir Chand Aggarwal, Deputy Speaker	Chairperson	6
2.	Shri Karan Singh Dalal, P.W.D. Minister	Member	5
3.	Shri Ganeshi Lal, Food & Supply Minister	Member	3
4.	Shri Sat Pal Sangwan, M.L.A.	Member	3
5.	Shri Ashok Kumar, M.L.A.	Member	3
6.	Shri Dharambir Gauba, M.L.A.	Member	3
7.	Shri Anil Vij, M.L.A.	Member	4

The dates of meeting and the business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	Business transacted
1	2	3
1.	3-11-98	Summoning of Sarvshri Satwinder Singh Rana, Narender Singh Rao, Relu Ram, Dev Raj Diwan, Randeep Singh Surjewala and Khurshid Ahmed M.L.As. to tender evidence as witness.
2.	18-11-98	(i) Paper placed before the Committee. (ii) Oral evidence of Shri Randeep Singh Surjewala, M.L.A., in regard to suicide cases committed by farmers in Haryana.

1	2	3
3.	01-12-98	(i) Request by Shri Khurshid Ahmed, M.L.A. for adjournment of recording of his evidence. (ii) Paper placed before the Committee. (iii) Observation of the Committee for summoning again Shri Randeep Singh Surjewala, M.L.A. to tender evidence as witness before the Committee in its meeting dated 22-12-98. (iv) Observation of the Committee for summoning Sarvshri Ajay Singh, Birender Singh, Smt. Kartar Devi, Sarvshri Jai Singh, Chander Mohan and Dilu Ram, MLAs to appear as witness before the Committee in its meeting dated 23-12-98.
4.	22-12-98	(i) Confirmation of proceedings of meetings dated 3-11-98, 18-11-98 and 1-12-98. (ii) Adjournment of the meeting of the Committee due to non-appearance of witness, Shri Randeep Singh Surjewala, M.L.A.
5.	23-12-98	(i) Paper placed before the Committee. (ii) Oral evidence of Capt. Ajay Singh and Shri Birender Singh, M.L.As. as witness.
6.	29-12-99	(i) Observation of the Committee regarding non-appearance of witness. (ii) Observation of the Committee for obtaining reports of the Deputy Commissioners, Rewari and Jind on alleged cases of suicides mentioned by Capt. Ajay Singh and Shri Randeep Singh Surjewala, MLAs.

The matter is still under examination of the Committee, therefore, the report has not been submitted so far.

Proceedings

A record of proceedings of the meeting of the Committee are kept in the Haryana Vidhan Sabha Secretariat.